13.40 hrs.

STATUTORY RESOLUTION RE. DIS-APPROVAL OF PRESS COUNCIL (AMENDMENT) ORDINANCE PRESS COUNCIL AND (AMEND-MENT) BILL

भी मचु लिमये (बांका) प्रैस काउसिल के बारे मे सूचमा मत्रालय द्वारा जो ग्रध्यादेण जारी किया गया है उसको मदन ग्रस्वीकार करे यह सकल्प में खना चाहता हू । में प्रस्ताव करता हू कि

"This House disapproves of the Press Council (Amendment) Ordinance, 1974 (Ordinance No 3 of 1974) promulgated by The President on the 28th June, 1974"

वास्तव में इस ग्रध्यादेश का मकसद बहत ही मामित है। लेकिन चुकि यह प्रेम काउसिल का सवाल है इस वाम्ते आप का ग्रन्मति मं उस के कार्यों के वारे में मैं कुछ निवेदन करूगा । इस को इसलिए बनाया गया था कि प्रैस की स्वतन्त्रता को हम लोकतन्त्र की बुलियाद मानन है ग्रोर इमलिये ग्रगर प्रेम का दमिल कारोबार ठीक नहीं चलेगा ना प्रेम की स्वतन्वता खतरं में पड मकनी है। विगत कुछ महीनों म प्रैम की स्वतन्वता पर सरकार तेजी में ग्राहमण कर रही है। बिहार में सर्चलाइट ग्रीर प्रदीय लाम के ग्रखबार है च कि य ग्रखबार मरकार विरोधी समाचार छापतं है, जन आन्दालन के बारे मे मुचमा केन्द्र छापते है इसलिए बिहार की सरकार ने इन को ग्रपनी सुची से हटा लिया ग्रीर इनको विज्ञापम देना भी बन्द कर दिया । ग्रफमोम की बात है कि हमारे केन्द्रीय मंत्री ने जिप की मरकार का बहमत इस मदन मे भी है ग्रीर बिहार में भी है उस सम्बन्ध में विहार मरकार को कोई हिदायत पही दी कि माप यह बहत गैर मुनासिब काम कर रहे ह। भौर प्रखबारों के माथ आप को इम

St. Res. and Press 196 Council (Amdt.) Bill

प्रकार का विषम-व्यवहार महीं करमा चाहिये। अगर सरकार विरोधी अखबारों को इस तरेह तग किया जाएगा, उनको विजापन देने से सरकार इन्कार करेगी तो इस का मालब होगा कि संविधान मे जो समाफ व्यवहार का ग्रीर कानूम के समाप सरक्षण का ग्राप ने जा ग्राश्वासन दिया है उस का भी उल्लधन हागा ग्रीर ग्रन्सनोगस्वा सभी सम्पादक ग्रीर ग्राप्नाइटर समझने लगेगे किइद्र गुजराल श्रीर ग्रव्हुन गफूर की चाप पूसी करो, तभी जा कर हम विज्ञापन मिलेगा। यह बहुन ग्रनुचित काम ग्राप कर रहे है। मै ग्राणा करना हू कि इम का ग्राप ग्रपने उत्तर मे कुछ खुनामा करे।

इमी तरह मत्री महोदय जिम सूर्वे में प्रात है उस सूर्वे के एक सम्पादक अप्रीर प्राप्ताइटर न मुझे यह पत्न भेजा है कि जिस मे उन्हान हिन्द समाचार ग्रोर पजाब केंसरी नाम के जाद निक पब्जालधर में मिकलने है उन के साथ किस तरह का दुव्यंवहार पजाब की सरकार न किया ह, उसका विवरण दिया है। मे आप को इस में से थोडा सा पढ़ कर सुनाना चाहना हू । उन्हाने लिखा है.

"Hind Samachar was sanctioned an electric connection for 9.528 KW by the Punjab State Electricity Board since 1969.

On 7th April, 1971, a requisition for an increase of 26 920 KW load was made to the State Electricity Board for running a new Web Offset Rotary machine imported from U.S.A. A security of Rs. 640 as demanded by the Board in respect of the above requisition was deposited and an agreement duly executed in this behalf was also tendered. The above increase of load was sanctioned by the Chairman, Punjab State Electricity Board...." उस के बाद वे कहते हैं :

"On 18th May, 1973, we applied for further extension of 25.420 KW electric load *vide* our requisition dated 18th May, 1973. A further sum of Rs. 520 was deposited as security and the agreement duly executed was tendered in this behalf...."

उसी तरह आगे वह कहते हैं :

"On 8th August, 1973, we receivcited a letter from the S.D.O. Elecrity, Civil Lines, Jullundur with reference to our above application that the load checked at site was 74.600 KW and directed us to apply for further extension to regularise the existing load of 74.600KW...."

म्रावश्यकतानुसार विजली वे म्रधिक कंज्यम करने लगे । इस के लिए जितने भी बिल्ज ग्राते थे उन को बराबर वे चकता करते रहे, किसी तरह के एरियर्स वगैरह नहीं थे । वाद में पंजाब की सरकार ने ग्राक्षेप उठाया कि स्राप बहुत ज्यादा बिजली कंज्युम कर रहे हैं। उस का नतीजा हुम्रा कि उन्होंने बिजली के कनैक्शन को तोड़ दिया । ग्रभी ग्रभी मेरे एक मित्र जालंधर हो कर ग्राए हैं। उन्हों ने मुझे यह सूचना दी है कि ट्रैक्टर की पावर का वहां इस्तेमाल किया जा रहा है मशीनें वगैरह चलाने के लिये । मेरा कहना यह है कि इस सरकार के पास कितने विवेकाधीन अधिकार डिसकीशनरी पावर्ज हो गए हैं कि अगर किसी ग्रखवार को ये पसन्द तहीं करेंगे, ग्रगर कोई ग्रखबार इन के खिलाफ टोका टिप्पणी करेगा, ब्रालोचना इन की करेगा तो या तो ये किसी की बिजली काट सकते हैं, किसी का परमिट छीन सकते हैं, किसी को विज्ञापन देना बन्द कर सकते हैं ग्रौर पचासों प्रकार से इन लोगों को ये तंग कर सकते हैं। इसींलिए रेलवे के इण्तिहारों के बारे में ग्राप तफसील देने के लिए तैयार नहीं हैं। विज्ञापन देना, बिजली देना क्या ग्रखबारों को गुलाम बनाने

का ग्रापने साधन बना लिया ने हैं मैं चाहता हूं कि मंत्री महोदय पूरी शक्ति के साथ पंजाब सरकार, बिहार सरकार तथा ग्रन्य सरकारों को यह हिदायत दें कि प्रेस के साथ इस तरह का दुर्व्यवहार वे न करे।

एक दूसरा भी मामला ग्रभिव्यक्ति से सम्बन्धित है, उसकी स्वतन्त्रता के साथ सम्बन्धित हैं। प्रेस काउन्सिल में यह शायद न्हीं आएगा। आजकल संाज एण्ड डामा डवीजन इनके तहत है। कई बार मै ग्रर्ज़ कर चुका हं कि यहां जो भी प्लेज स्रादि किए जाते हैं उन के ऊपर दिल्ली प्रशासन के द्वारा पचास तरह के बंधन लादे जाते हैं। सखा राम बाइंडर, घासी राम कोतवाल के लिए उन्हों ने एंटरटेनमेंट टैक्स भी माफ महों किया । अब्दुल्ला दीवाना नाम का एक नाटक था उस के लिए भी फी माफ नहीं की वयोंकि अब्दुल्ला दोवाना में कमिटेड ज्यूडिशरी के बारे में उन्हों ने कुछ ग्रालोचना की थी। बकरो नाम का एक प्रयोग चला था कि गांधी जो की वकरी की ग्राड में कसे इनको भ्रष्टाचार चलता है। इस का उस में विवरण था। उस के लिए भी इन्हों ने एंटरटेनमेंट टैक्स माफ नहीं किया ।

MR, DEPUTY-SPEAKER: All these come within the Press Council? Song and Drama Division also?

श्री मधु लिमने : ग्रभिव्यक्ति को स्वतन्त्रता, फोडम ग्राफ एक्सप्रेशन । माटक इस का बहुत जबर्दस्त हथियार है इस पर मैं ग्रधिक समय नहीं लंगा ।

MR. DEPUTY-SPEAKER: I am not preventing him. Under the rules, you have your half an hour, the statutorily allotted half an hour. You can say anything you want.

श्री मधु लिमये : प्रेस काउंसिल क्यों है ? फ्रीडम ग्राफ एक्सप्रेशन, ग्रभिव्यक्ति की [श्री मधुलिमये]

स्वतन्त्रता की रक्षा करने के लिए । प्रभिव्यक्ति के कई साधन है। प्रेस एक उसमें से जबर्द स्त साधन है। लेकिन नाटक भी एक बहत बडा साधन है । इनका प्रकाशन ऐसा है कि एनीमी म्राफ दी पीपल नाम के नाटक का प्रयोग हो रहा था तो उसके कार भी इन्होंन रोक लगाई ग्रीर कहा कि ग्रानने स्क्रिप्ट नही भेजाहै। ग्राप जानने हैं कि एन.मं। श्राफ दी पीपूल माटक किम के द्वारा लिखा गया था? इकसम ने सो माल पहले निया षा। इन का नाम इन के अफमरो ने सुगा भी नही होगा। ऐसे नाटक पर भी पाबन्दी लगा दी मोर इटयटेमथेट टैक्स माफ नहीं किया । एक नाटक है गालिब के उड़ेगे पूर्जे । उस मे वतमान जो ढाचा हे, बहादूर शाह हए है डन सब परव्यग्य वगैरहथा। ये कितने मैगेटिव बन गए है कि तत्काल इन के प्रणासका के बारा इस पर रोक लगा दी गई---- श्रीर कहा गया कि आपको थटर नही मिलगा. आपका एटरटेनमेट टैक्स माफ नही किया जाय गा। म्रभी सभी एक कलाकार मेरे पास आया था उसने कहा कि मदर नाम का कार्ट प्ले है। मैने ना यह पढा नही है। मब हेमलेट है हेमलेट के बारे में भी गड़ा ति 14 दिन के पहले आप ने स्त्रिप्ट तही दी। तो हेमलेट के लिए भी इजाजन चाहिए जो शेक्सपीयर ने चार मो साल पहले लिखा होगा? एनीमी श्राफ दा पीर्क के लिए भी चाहिए । तो यह इद्र कुमार गजराल का मत्रालय श्रमन मे बटा हम्रा है मिनिस्ट्री ग्राफ बल्चरल म्रफेयर्म मे, कुछ शिक्षा विभाग मे आता है ग्रीर कुछ इस के तहत ग्राता है।

MR. DEPUTY-SPEAKER: If objection can be taken to Confuctus of 3,000 years, why cannot objection be taken to Hamlet of 300 years?

श्वी मधु लिमये ता दिल्ली में. इस राजधानी मे, ग्राज संस्कृति ग्रीर संध्यता की हालत क्या हो गई है? क्या मनोदशा है इस सरकार की और इन के प्रशामकों की इस के ऊपर मैं रोशनी डाल रहा हू। इस के बारें मे ड्रामेटिक परफोमैसज के एकट मे सशोधन के बारे में प्राइवेट मैम्बर्स विधेय क की भी एन सूचना मैं ने दीहै और झाप के साथ बात भी की है। उसा बिन को देख लीजिएसा और सारे वालृत को भी।। मेरा समय झाधा घटा ता है लेकिन मैं ज्यादा असग इस पर लेना नहीं चाठना हा। जो मह मेने उठार है उन सारे महा पर मनी महोदय प्रकाण टालने की हुया करेगा।

MR DEPUTY-SPEAKER: Resolution moved:

"This House disapproves of the Press Council (Amendment) Ordinance 1974 (Ordinance No. 3 of 1974) promulgated by the President on the 28th June, 1974".

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA). I move[•]:

"That the Bill further to amend the Press Council Act of 1965, as passed by Rajya Sabha, be taken into consideration"

As the hon. Member, Shri Madhu Limaye himself says, the Bill has a very limited object, that is, to extend the life of the Press Council till the S1st of December, 1974. The House is aware that a committee consisting of Members of Parliament is going through the consideration of at the moment, the nominating processes and the various aspects of the Press Council. At the moment I would like to confine my remarks only to this and later, when the time comes. I will respond to the various speeches to be made.

^{*}Moved with the reconmendation of the President

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill further to amend the Press Council Act of 1965, as passed by Rajya Sabha, be taken into consideration."

SHRI SAROJ MUKHERJEE (Katwa): There is nothing to object to in this Bill as such. It seeks to extend the tenure of the Chairman of the Council and the Members of the Council upto the last day of 1974 because the Parliamentary Committee set up to find out the ways and means for the selection of the Chairman of the Council and Members has not yet completed its deliberations and sent its recommendations....

MR. DEPUTY-SPEAKER: It looks the Members of Parliament are very slow in their work.

SHRI SAROJ MUKHERJEE: However, the Press Council of India is responsible for the freedom of press in our country. Therefore, the Press Council of India and the concerned Ministry's performances have to be analysed here during discussion on this Bill.

To-day, in India we find freedom of the press being suppressed....

SHRI SOMNATH CHATTERJEE (Burdwan): Every minute.

SHRI SAROJ MUKHERJEE: though their leader. Pandit Jawaharlal Nehru said in 1950, "I would rather have a completely free press with the dangers of misuse than a suppressed and regulated press." Now, our government. followers of Pandit Jawaharlal Nehru, are flouting their leaders advice and they are not only suppressing the freedom of the press but the safety of the journalists is in danger to-day. Nowhere in the world and in no country in the world the lives of journalists are in danger as in India of to-day. Not only harassment and other things but the journalists are being killed by the

officials in league with the goondas. Besides the case of 'Searchlight' and 'Pradeep' in Bihar. all of us know the case of gruesome murder of the Jamshedpur journalist-editor who was Killed early this month because he wanted to find out and disclose the links of the officials with the smugglers' in the Jaduguda uranium smuggling case and he was brutally murdered and even the tongue of his wife was chopped off. Your heads should hang in shame.

Our Minister here and the Press Council of India cannot defend our journalists. Nowhere in the world journalists are tortured as in India. In the democratic countries of the world or in the socialists countries the press and the journalists are held in high esteem. They are respected by the parties by the society and by the Government. But here in this country they are being brutally tortured. Sometime ago the *Times* of India Correspondent, Mr. B. D. Gupta, was arrested and harassed like anything because he exposed link of the high officials with police atrocities against Harijans in U.P. In U.P. there are other cases as in Banda district where the editor and printer of a local fortnightly has been hounded out of Banda by the police because they printed two special issues criticising police atrocities in the dictrict. This is the fate of our journalists in India. Can any Minister, can any leader of the ruling Party imagine how much freedom journalists of the U.S.A. are allowed to enjoy? Everybody knows what the freedom of the press and journalists means there. They exposed various misdeeds of the man in the highest position, Mr. Nixon, the President and they have got the freedom to expose the President of the USA who had to face impeachment charges and subsequently had to resign. Here what do our Congress leaders do? You still boast of India being the largest democracy. If you boast of it. can you take lessons from the USA and democratic functioning of their Press?

MR. DEPUTY-SPEAKER: This is a very significant statement.

SHRI SAROJ MUKHERJEE: They could take lessons in this case at least regarding freedom of the press. But they do not do it. They do not even believe in the bourgeoise democratic rights and privileges of the journalists. They are killing parliamentary democracy. That is why we say that there are symptoms or elements of fascism not lurking but clearly discernible in the attitude of the Government and the Press Council of India, a sregards their attitude to of India, as regards their attitude to wards freedom of expression and all these things.

They have decided that the Press should not be free; they want that press and journalists should remain the to the apron strings of the ruling party and monopoly interests. This is the policy which they follow. This is what they do by way of curtailing advertisements curtailing many other things, assistance, newsprint and by all these things they want to harass those who are critical of Government policies and performance.

There are two Ministers of the I&B Ministry They go round the country and make speeches Particularly the 1&B Minister Mr Inder Gujral is adept at making nice speeches on varied subjects. He has some ideas and plans in his own ministry also but these are remaining on paper only, they are not implemented. Drifting goes on. Everything goes on drifting. Nothing is being imple-He himself sometimes said. mented. he is helpless, he has to depend upon other Ministries. In regard to newsprint supply, he said, yes, it is related to the Commerce Ministry. Regarding high price, he said yes, he has to depend upon other Ministrics who sign contracts in foreign trade. In the case of import he said, he cannot do anything, he has to depend upon other ministries. In the case of increase of production he said it depends upon Industrial Development Ministry, and so on.

14 hrs

Attacking on the journalists and press, representing them and all that depends upon the Home Ministry. You must assert yourself if you want to function or if your ministry wants to get certain things done, you should not shirk on the plca of helplessness.

We know that the journalists want to write objectively and to expose corruption. But, they are not in a position to do it as the situation stands to-day in India. I am in this profession for so long and many of the reporters of the newspapers and news agencies told me that they cannot do that and if they expose anyone of corruption of write out in the papers, their lives are in danger and they may really be killed That 15 the situation to-day a horrifying situation. There is no freedom of the press, and journalists are being under the threat of dismissal or are being killed if they There are honest write anything journalists who want to write but the monopoly owners and vested interests and also Government do not allow them to write under the threat of dismissal That threat is there and also their being killed by the persons to-day a horrifying situation. There is no freedom of the press; and journalists lives are not at all safe in India I want to make this point so that the Minister can reply as to how he is going to protect them. This is not the only method to control press in India. Even in Punjab for two daily newspapers in Hindi and Urdn supply of electricity has been stopped. In Bengal also in case of the Opposition papers and press, supply of electricity is being stopped in the name of load-shodding Every now and then in the plea of load shedding electricity is being stopped. As they write State against the Government, the Electricity Board stops giving electri-

city to them. Take for example Punjab. There too the electricity was stopped because of government's intervention. That is because the journalists are critical about. State Governments. There are many instances In Gujarat about like this. 25journalists were beaten up some time back. They gave a memorandum to the Prime Minister about their grievances. Nothing has been done either by the Home Ministry or by the Prime Minister Lok Satta and Jan Satta groups of dailies in Gujarat are selling and re-selling their assets. There is apprechension that they will lose their jobs. There are talks of reselling and selling of assets because the Minister had announced in Parliament that very soon he would be bringing forward the Diffusion of Monopoly Ownership Bill. He said that the Bill was being finalised. So, they are disposing of their assets in various dubious and illegal ways. That only means that the journalists will have to suffer for all that is done by the monopolists-vested interests. Sir, this is a dangerous game. The President of the Association of Press Photo Reporters was terrorised by the police in Ahmedabad. This happens in U.P., in Punjab everywhere. Their cases were also referred to the Press Council of India. It did move at all. They not did not care for the rights and privileges of the journalists; they did not care for the freedom of the press. The Press Council of India is to preserve the freedom of the press and to maintain the standard of the That is not being done. newspapers They only help the vested interestsmonopoly interests and not the journalists. These Press tycoons are controlling everything and direct as to what should be written in the The Government newspapers. is trying to control the entire press. Take for example the Basumati, а This has been taken Calcutta daily. over by State Government. There is also an editor there. Shri Vivekanand

Mukherjee is the editor. The Government has imposed another overall editor-in-charge. An ex-Chief Reporter of the Statesman, Shri Kedarnath Ghosh has been imposed as an overall editor over the head of Shri Vivekanand Mukherjee. That means they do not believe in freedom of Press and want to control the Press entirely so that it may toe their line. With these words I suggest the Press Council when reconstituted should be very much democratic elected from electoral colleges of various states, and a democratically representative body with all shades of opinion, that is, representing Editors, Sub-Editors specially of small and medium newspapers and working journalists and other associations related with newspaper industry. It should have a big weightage of working journalists' associations. Then only the freedom of the Press can be assured and Government control could be fought out.

With these words, I conclude.

SHRI B. V. NAIK (Kanara): Hon'ble Deputy Speaker, Sir, this is a very limited Bill and according to the statement of objects and reasons:

"The members of the Nominating Committee felt that it would not be desirable to exposed their respective offices to any possible criticism"

We had the opportunity of participating in this discussion last time when we extended the term. The key offices involved are tha of the Hon'ble Speaker, the Chairman of Rajya Sabha and the Chief Justice of India. The present Bill that has been brought is in the form of temporary measure and, I think, some decision will have to be taken before the close of this year. The subject has been exercising the mind of the Minister and the Ministry and when the persons holding eminent office in

[Shri V. K. Naik]

this country refuse to perform a certain responsibility that has been evolved by a legislation which has been made under the Constitution. I wonder whether at the time when they said they do not want to carry this office of a Committee to nominate this Council any suggestion as to the alternatives as to who else could carry the job was made. I feel it would not be possible for us to accept this contention at all. Ultimately we cannot find anyone else. Either it has to be done by the Council of Ministers or by the hon'ble Members occupying this Constitutionnal office. I think we have been postponing an issue through this Act which under the given circumstances we are not able to find any solution. I would, therefore, be grateful if the hon. Minister were good enough to tell us as to what are the alternate avenues which are up his sleeves.

Secondly, I would like to draw your attention to a case as reported in the Eleventh Report for 1972 of the Press Council of Indua.

There was a case particularly in regard to the late Chief Minister of Goa, Mr. Bandodkar and the paper called Gomantak in Goa, wherein the the Chief Minister had stopped the advertisements to the local paper called Gomantak on the ground that the paper was highly critical about the conduct or certain actions, or decisions of the Chief Minister; and the Press Council came to the conclusion:

"The Council was clearly of the opinion that this amounted to intereference with the freedom of the press and it had reached the conclusion that the Government had been attempting to do this. Notwithstanding the Government's claim that it had been following the directives of the Central Government in regard to its advertisement policy, there had been a clear departure from these directives, namely in that the Government had assumed that every attack on the Chief Minister or any unfriendly comment about his activities called for action by the Government against the paper in the form of the refusal of advertisements."

This is the old theory of the cane and the carrot. If a journalist or a paper does not behave properly, or if he does not flatter the powers that be at a particular point of time, in the absense of these incentives most of the small papers are invariably starved; so, if the financial assistance tap by way of advertisement revenues is cut off, they can be disciplined. This is the old theory. I could appreciate, with due deference to the memory of a very great son of Goa, the late Mr. Bandodkar, while not commenting upon the person but upon his office and actions in office, the Chief Minister being a politician indulging in such things. I could appreciate a paper like the Gomatak, financed by India's highest wealthtax assessee, Mr. Chowgule going in complaint before the Press Council, spending all the money that is needed for this costly and expensive litigation and proving his point of view and getting a verdict in his favour. But I do not appreciate the way the Press Council has given its verdict. If the Press Council is worth its name and it has the signal objective of preserving the freedom of the press, which has been laid down as the reason for its existence, if the press council were to be worth its name, then this toothless wonder, this commentary without its teeth is of no We can write such pleasant use. shibboleths using the symbols of cordial terms, but that was not what was wanted. They could have passed They could have made strictures. use of all the press media available in the country; they could have an - 1

advertisement saying 'This is the way we have dealt with the Chief Minister, Mr. X, or Y or Z, so that no other Chief Minister shall do such things or any other dignitary in office or in power'. There is no point in having an expensive and costly press council in this country, if it is going to act like a weak sister in trying to protect the freedom of the press. I would have ventured to suggest that it is true that we have a fair time to go and a long way to travel before we could have journalist like the two unknown journalists in the United States who could expose the racket that was involved in the White House, of one of the most powerful Presidents, and still come out victorious and see to it that the President of a great country was removed from his office. We do not have such strong press here. with due to the press. But if. apologies we have got to have a strong press. we have also got to have a very strong press council, an effective press council. For this purpose, I would submit that rather than postponing a decision, we should take a decision right now. I would urge upon these people holding the high office of the Hon. Speaker or the Chairman of the Rajya Sabha or the Chief Justice of this country, not to be worried about the slur that they might carry or to care for what criticisms come and from which quarters they come which may please the one and displease the other; in spite of whatever may happen, they have got to do that.

So I would urge upon them to stick to their office and perform their duties.

MR. DEPUTY-SPEAKER: A strong press without strong finance-I do not see where it comes.

भी भाग सिंह भौरा (भटिंश) डिप्टी स्पीकर साहब, देखने के लिए यह बिल छोटा सा नजर भाता है। इसमें सिर्फ इतना ही है कि बेट एक्सटेंड करनी है, पहले से जो प्रेस कोंसिल 1960 1,8 - 9,

बनी हुई है उसको 31 दिसम्बर वेक कर देना है। लेकिन प्रेस कौंसिल जिस ग्रामय को लेकर बनाई गई थी क्या उसके मताबिक प्रैस कौंसिल काम कर रही है या नहीं, इसको भी देखना है। श्रापने बिल बना दिया श्रौर उसमें कह दिया कि प्रेस कौंसिल ऐसा करेगी मगर जो हो रहा है उसको भी देखना पडेगा। हमारे सामने ग्रेस कोंसिल की रिपोर्ट है। सबसे पहले में यह कहना बाहता हूं कि प्रेस कौंसिल का चेयरमैन बंशवः जज है लेकिन उस जज को चेयरमैन बनाया गया जिसने पहले सुप्रीम कोर्ट में प्राइस पेज शंडयल के खिलाफ भ्रपना फैसला दिया था, जिसके लिए पता था कि वर्किंग जर्नलिस्ट्स में भी वह खिलाफ होगा और उभका एटीट्यूड क्या है लेकिन उसको चेयरमैन बना दिया गया । उसके बाद प्रेस कौंसिल में जो दूसरे लोग हैं उनके बारे में मैं कुछ नहीं कहना चाहता ।

ग्राएने थिल में तय किया है कि कौंसिल के फंग्लम्प क्या होंगे। वह इस प्रकार हैं :

"The Council may in furtherance o. its objects perform the following functions: (a) to help newspapers and news agencies to maintain their independence and (b) to build up a code of conduct for newspapers, news agencies and journalists in accordance with professional standards."

इन बातों को तय करना है। लेकिन हमारे सामने प्रेस कौंसिल की रिपोर्ट है। एक साल में 103 कम्प्लेन्ट्स आई। उनमें से उन्होंने 24 जुनी ग्रौर 13 को रेजेक्ट कर दिया। 11 कम्प्लेन्ट्स थीं जो एक साल में डील हुई ग्रीर वह भी कैसे डील हुई वह इसमें है। मैं समझता हूं बॉक्य जनसिस्ट्स ग्रोर जो दूसरे [श्वी भाग सिंह मोरा] लोग है उनके इन्ट्रेस्ट्म को बात मरने के लिए ग्रीर इसको इफेक्टिव बनाने के लिए चाहिए था कि सरकार इससे पहले कोई एक रि-धार्गनाइण्ड कोसि त ले आती लेकिन पोस्टपोन किया जा रहा है इम नाम पर पोस्टपो 1 किया जा रहा है कि पार्लमेन्ट की एक कमेटी बनी है वह जब कोई फैसला करेगी तो उम वक्न करेगे । लेकिन इसमे जिखा है 3 माल के बाद हो गा है तो वह रिधार्गनाइज क्यो नही हुई यह पता नही है ।

दूसरे फीडम भाफ प्रेस के नाम पर प्रेस मे होता क्या है ? हमारे देश मे प्रेम का बडा हिस्सा मानोपोलिस्ट्म के पाम है बडे बडे लोगो के पास है। गवर्नमेन्ट झाज त ह सहती रही कि इडस्ट्रियल हाउसेज मे हम प्रेम को डी-लिन करेगे लेकिन ग्राज तक नही कर सकती । क्या नही कर सकी ? मैं समझता हु यह गवर्नमेन्ट सिर्फ एलान करनी है मीरियस नही है ग्रोर वह करना नही चाहनी है। बडे बड टाइकून्स के दाबब मे ग्राकर करना नही चाहती है। माज फोडम आफ प्रेम के नाम पर क्या होना है बह सभी को पता है। माज मार एक मखबार से लीजिए जो बह एडवर्टाइजमेन्ट से भारह ता है। हर किस्म में वह रुपया कमाने है। उनमे खबरेकम रहनी हैं, एडवटाइजमेन्ट्म ज्यादा हाने हैं। गवनंमेट माज तक चैंक नही कर सकी, भीर दूसरे सरहार के ऐडवाँटेजमेट उन प्रखबारो मे जाते हैं जो मोनोपालिस्ट्स के हैं ? दूमरे जो मखबार हैं, जो लोगो के पक्ष में लिखते है, वर्कस भीर ऐमप्लाईज के काज को लेते हैं उन को मजबूर किया जाता है कि ऐमप्लाई ज

के खिलाफ इस्तहार छापें। जगर नहीं छापीने तो ऐडवर्टिखनेट बबद कर दिया बाबेगा। मेरी जानकारी है बहुत से घखबारो मे ऐडीशवल खर्ची किया जाता है वर्कर्स घौर स्ट्राइक्स के खिलाफ लिखने के लिये। घौर झाप ने खुली छूट दे दी है। पिछली दफा मैंने एक मामला उठाया था कि इडियन ऐक्सप्रेस " कीमत बढा दी 30 की जगह 35 पैसे कर दी घौर घाज सरकार कहती है कि हमे बताया गया था बढा दी घौर उन को इजाजन दे दी। जो अखबार 8 जगह से निकलना है जिस को कागज भी काफी मिलता है, छाटे धखबारो ना कागज नती मिनना वही प्रखवार घपनी कीमन बढा रहा है प्रौर घाप उम को कुछ नही कहने है।

"लो न्मना' का जिक्र किना है मेरे गुजरात के दास्त ने महमदाबाद मे जब प्रधान मत्री गई थी तो उन के सामने शिरुायत श्रायो कि "लाकसमा' का गायन हा ने परचेत्र किया धीर उस के बाद चिमन भाई पटेल ग्रूप का बेचा जा रहा है। जा वर्रुम वहा काम करने थे उन के इटरेम्ट को वाच नही किथा जा रहा है। पर उम शिकायत पर माज तक कुछ रुमा। यहा का प्रैस कुछ बडे लोगो के ही हाथ मे है, जिस में रूरल लाइफ डेपिक्ट नहीं होनी। वह कहते हैं कि जो लोग हमारे प्रखबार पढते है उन की बात छा ते हैं। इसलिये सरकार का फर्ज है कि ऐसे झखबार जो है जो भाम जनना तक प<u>ह</u>चते है उनको ऐनकरेज किया जाये, न कि ऐसे प्रखबारो को ऐनकरेज किया जावे जो जनता की बात छापते ही नहीं है। मगर झकसोस है कि प्रैस काउसिल में जो 14

खुद ऐक्शन लें । छोटे छोटे झखवार जो ब्लैकमेंस करने के लिए निकलते है वह छोटे कर्मवारियों के खिलाफ लिखते हैं भौर प्रफसरों को बचा कर पैसा लेने है । ऐसे मखवारों को बन्द करना चाहिए । ग्राप को प्रैस काउन्सिल ऐकट भौर कास्टीट्यूझन के ग्राटिकल 292 मे संग्रोधन करमा चाहिए ताकि एक्शम ले सके । में चाहता ह कि प्रैस काउन्सिल को रीमार्गेमाइच करें भौर वर्किन्ग जर्नलस्ट्स को ज्यादा रिप्रेचेन्टे-शन दे भौर मालिको को कम दे । मेरी माग है कि 31 दिसम्बर से भागे इस काउन्सिल को नही जामा चाहिए भौर इस की जगह भाप को दूसरी प्रैस काउन्सिल बमानी चाहिए ।

इन झल्फाज के साथ मै चाहता हू कि इस बिल को मजुर न किया जाए ।

SHRI VAYALAR RAVI (Chirayinkil) Sir, I was hearing the opposition members who were very vocal about the freedom of the press and attacked the Government all the time on the ground that they are pressurising the newspapers to toe the line of the Government. It is very surprising that such an allegation is made that the newspapers of the country are supporting the Government. I request them to name one national newspaper which is toeing the line of the Government.

SHRI SOMNATH CHATTERJEE: It is easier to name those who are not toging the Government line.

SHRI VAYALAR RAVI: Every newspaper today is opposing the Government and the Congress Party. I can cite instance after instance. Of course, I agree with the hon. members in their condemnation of the attack on the journalist in Bihar who exposed the smugglers.

भावायँ भाप ने संविभान में मानी हैं उन का कोई रिप्रजेनटेशन नही हैं। सब अग्रेजी के भखनारों के रिप्रजेनटेटिव रखे हैं। भौर कहते यही हैं कि रीजनल लगुएनेज को डेवलप करते हैं। लेकिन जिस मीडियम में भाप को लोगो तक प्रोग्राम पहुचाना है, पजाब मे पंजाबी मे देना पड़ेगा, उस को भ्राप ऐनकरेज नही करेगे। भौर दूसरी तरफ प्रखबारो को जो डौर्म।नेट करते हैं उन की भ्राप मदद करना चाहने हैं।

माज हमारे सामने कुछ जन लिस्टस है जो प्रपना काम करते हैं, ग्रच्छी ड्यूटी परफौर्म करते हैं। बहुत से जनंलिस्ट्स ऐसे है जो प्रखवारो का नाम ले कर ब्लैकमेल करते है और प्रपना छोटा सा वीकली या फोर्टनाईटली अखबार निकासते है, उम के जरिए में मफसरो से मिल कर विज्ञापन लिए जाते है ग्रीर उन के बयान छापे जाते है। मै प जाब की बहत मारी मिसाले दे मकता हूं जहा ऐसे जन लिस्ट्स है जो अपना एक ग्राखनार निकान लेते है र्वकली या फोर्टनाइटली और विज्ञापन इकटठा करते है। हमने सभी एक शिकायत की थो भटिडे के 'ट्रिब्यून' के जर्न लिस्ट्स, की अने क्लैकमेल करता था, डिप्डी कमिशनर ने एक कोठी ग्रसाट कर दी। इस ने शिकायत की सौर मुझे खुशी है कि 'ट्रिब्यून' मखवार ने उन का रिप्रजेन्टेटिव काई छीन लिया है। भौर भी बहत से लोग है जो ऐसे काम करते है।

हिन्दुस्तान में वह पेपर जो क्मूमल प्रोपो-गेन्डा करते हैं, झोबसीन लिट्रेचर निकालने है उन के बारे में प्रैस काउन्सिल को शिकायत करें गौर फिर सबूत दे। मेरा कहना है कि यह प्रैस काउन्सिल की खुद की ड्यूटि होनी चाहिए जब कि उन के पास सब प्रखबार प्राते हैं, वह प्रपने फाय वेचें गौर ऐसे प्रखबारों के बिलाफ 215 St. Res. and Press AUGUST 29, 1974 Council (Amdr.) Bill 216

SHRI JAGANNATHRAO JOSHI: (Shrjapur): What about Deshabimani?

SHRI VAYALAR RAVI: They are getting more quota of newsprint than any other paper in Kerala! It is the Congress Committee Secretary from Bihar issued a statement condemning the murder of the journalist. I do not know why Government is not taking proper action against the murderers In Gujarat the same thing is happening. There is a weekly carrying a lot of reports against the top police officers for purposely attacking the journaists who exposed the administrative and bureaucratic corruption. I demand severe action against such elements.

A point was made about advertisement In the Raya Sabha the hon. Minister stated that small papers

MR DEPUTY-SPEAKER · May I say that our rules do not permit reference to the proceedings in the other House?

SHRI VAYALAR RAVI · I am sorry.

भी हुक्म भन्द कछ वायः (मुरैना) लेकिम ग्राय तो जानने ही है कि समें। 21 मैन्वसं को ब्यक्तिगत तौर पर स्तर्प्टाकरण करना पडा है।

MR DEPUTY-SPEAKER The whole thing was very unfortunate.

SHRI VAYALAR RAVI According to reliable reports, the small papers get 24.5 per cent., medium papers 25.5 per cent and monopoly papers 50 per cent of the Government advertisement. This shows that the monopoly press corner the advertisements.

Take the speech which the Prime Minister made in Calcutta a few months ago. How many newspapers published that speech? It was blacked out because it was an attack on them. The Howrah speech was not reported properly by the newspapers. SHRI SOMNATH CHATTERJEE: There were photographs of the foundation stone as well as the removing of that by people who have no faith in your professions of socialism. The whole area was cordoned off and that photograph had also come. Further, do not forget that it was reported on the radio

SHRI VAYALAR RAVI. The hon. Member is referring to the official function. I am referring to the speech of the Prime Minister in another meeting where it was mentioned that the Bihar agitation has been sponsored with certain motives and some of the businessmen formed a committee at Bombay to pour black money into the Bihar agitation. One top newspaper magnate threatened that he will teach them a lesson unless the CBI case against him is withdrawn.

SHRI SOMNATH CHATTERJEE. It had appeared in the papers. You want it in block letters?

MR DEPUTY-SPEAKER I have read this somewhere

SHRI VAYALAR RAVI: The PTI flashed this news the second day after there was criticism. So, my point is that the newspapers are not at all with the Government They are not serving the interests of the people but monopoly interests.

SHRI SOMNATH CHATTERJEE: Ask for diffusion of ownership.

SHRI VAYALAR RAVI. I am for it. This Government is not doing it. That is my complaint against this Govcriment.

There is a lot of criticism about the Youth Congress rally held in Delhi, to which many people had come from all over 'the country. Did any newspaper give a single column to refer

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to this raily? Newspapers contained only what happened in the Lok Sabha Even the speech of Prime Minister appeared in single column The Youth Congress demanded capital punishment for hoarders and blackmarketeers

SHRJ SOMNATH CHATTERJEE My hon friend is emphasising the youth rally What was the percentage of youth in that rally?

MR DEPUTY-SPEAKER Youth is a state of mind.

SHRI VAYALAR RAVI I am not disputing your criticism

SHRI SHYAMNANDAN MISHRA (Begusaraı) That statement of mind had a reitain amount of liquor and contraceptives

SHRI VAYALAR RAVI The entire press carried the news only to malign the rully The youth of the country demanded capital punishment to black marketeers and hoarders They wanted reforms in education (Interrup-The hon Member's party had tions) beaten the editor of Alas Osas, Mr Natayan who way in the hospital I do not know what (Interruptions) is the position now

As regards the Bulsar incident, 1 am not going to justify what some of them did 1 regict what some of them did But one point has not been highlighted properly Usually, the police resort to firing because it may happen that someone has got a pistol or a dagger and attack the police The police cooked up a story to cover the whole incident Nobody said whether the boy who died was inside the compartment As soon as the train arrived, within seven minutes, the police resorted to firing All the boys put down the shutters they were all inside the compartment. The police resorted to firing and broke the door and the boy died inside the compartment The police wanted to justify their own action They searched the compart-

ment They found some bottles and other things. Is it a crime to keep bottles or other things in the train Mi Jyotirmoy Bosu was very angly about the Cooch-Behar filing incident The same Mr Jyotirmoy Bosu was justifying the police firing at Bulsai He did not utter a word against the police action

The entire press covered the incident A national daily from Delhi carned a big story The Madhya Pradish Correspondent had written from Bhopal that there were many Jana Saugh people who ha dinfiltrated into the sally with the knowledge of their (Interruptions) There leaders was a campaign carried with stories alter stories instead of saying what actually happened at Buisar what was the reason for resorting to firing, whether there was any justification for firing of the police acted m a manner in which they should have acted All the stories were built up to malign the youth rally the youth movement in the country

Some of the journalists have started writing diaries on Mr Javaprakash Natavan With all respect to him I differ with him politically not personally Various diaries have started appearing in these national dailies Why? The whole agitation is fizzling out Mr Shyamnandan Mishia will agree with me How many MLAs from his party have resigned?

SHRI SHYAMNANDAN MISHRA Where do they exist now? Do the Ministers exist anywhere? Can they stir out of their houses?

SHRI VAYALAR RAVI You are speaking on the myth

There were agitations m Kerala, like the liberation movement I am one who participated in the agitation once upon a time But I regret today that we made a mistake My party and we had made a mistake when we had a liberation movement in Kerala in 1959

SHRI SOMNATH CHATTERJEE: That was done when she was the Congress President. It was under her auspices.

SHRI VAYALAR RAVI: It was not with her permission. I was then in the Congress and it was imposed on Congress leadership. Shri Shyamnandan Mishra was then in our party. You ask him and he will explain to you.

Mr. Somnath Chatterjee and his party today taking the same line ... (Interruptions) I am telling you how the press is behaving. My whole argument is that the press is not toeing the line of the Government. They are opposing the Government consistently. I am proving that now. The entire press is campaigning and all the newspapers are building an attack on Government and supporting the reactionary movement where the Communist Party Marxist is also joining the movement. What happened in 1959 you are trying to repeat. The agitation is fizzling out. There is no momentum. Now they have started writing diaries in the newspapers on this reactionary movement. (Interruptions) For them, interests of the monopolics are the interests of the country. It are because the monopolies is the As controlling newspapers. Mr. Krishna Menon said, it is a jute press. The monopolies are controlling the entire press. The freedom of press is distorted as the freedom of the monopolies. By freedom of press do we mean the interests of the monopolies group and their vested interests or the freedom of the people? Freedom of press means freedom of the people. In 1969 this country saw what was the reality and what was the myth. We have seen how the whole propaganda that had been carried out by the monopoly press to defeat the Congress in the elections had been proved wrong and baseless. They cannot misguide the people. People will not be carried away by their propaganda. These monopolies are trying to exploit the present economic crisis. In the name of

freedom of press, these monopoly groups and their vested interests are trying to exploit the situation. They want to have full control over the press. This cannot be allowed. That is why I fully agree with the demand that dilfusion of ownership must come. Without diffusion of ownership, people's freedom cannot be protected. Freedom of press does not mean protecting the interests of the monopolies who control the press today. The Press Council, on page 8 of their report, has mentioned this. A former Chief Minister of Uttar Pradesh-Mr. Charan Singh-has withdrawn advertisements to the Times of India because they published something against him. We know, paper bundles and vans of Malayalam Manorama and Mathrubumi were burnt by the Marxist Communist Party workers many times in my States. They speak very loudly about freedom of press and at the same time attack the journalists and the press. Speaking loudly about freedom of press, they make physical attacks on the journalists, they attack the newspaper offices. Today, Sir, freedom of press is in peril or danger. In the name of freedom of press they merely attack the Government. You know, Sir, how a distorted version was published about the youth rally. The agitation of Mr. Jayaprakash Narayan had actually fizzled out. But what was the propaganda given? It was just boost-(d . (Interruptions)

SOMNATH CHATTERJEE: SHRI What is meant by 'freedom of press'?

SHRI VAYALAR RAVI: It is freedom of the people. It is not the interests of the monopolies.

CHATTERJEE: SHRI SOMNATH They publish only the speech and photo of the Prime Minister (Interruptions)

SHRI VAYALAR RAVI: If Mr. Jyoti Bosu is the Chief Minister of West Bengal, his speech must come in the newspaper because he is elected by the people of West Bengal. I agree. The people should know that. Our

people should know what the Members of Parliament say. Our speeches must come. I am not saying this only of Congress members but of the other members also. My complaint is that they do not come. I have my own experience. I was in Nagpur two months ago. Mr. Jayaprakash Narayan had come there one day earlier. There was black flag demonstration against Jayaprakash Narayan. But 1 found the news in the newspapers of Bombay next day was that Jayaprakash Naram addressed a largelyattended public meeting But the fact is that the meeting was held only in a Hall. There was no news item about the black flag demonstration because the newspapers do not want to show what has actually happened but want to project a view Consistently the entire monopoly newspapers are proterting the monopoly interests They are consistently against the Government and attacking the Government and it is because they believe the present government is against their interests and only the Marxist Communist Party is their friends, they are attacking the Government and the Communist Marxists are supporting them and are completely toeing their line (Interruptions).

I do not want to take much time of the Houso. Lastly, a word about the third Wage Board for the Journalists. The journalists of the country to-day are very much agitated over the delay in the appointment of the Third Wage Board. I hope the Government will take a decision as early as possible regarding the third Wage Board because it is a vital matter so far as the journalists are concerned.

The other thing is. I want to make a submission about the Press Commission's report. I know the Government has not completely implemented the recommendation of the Press Commission where they have categorically suggested that the Press Trust of India be made into a corporation. I know the Government has not so far examined it.

Lastly, I will conclude with the comment of hon. Mr. Justice K. K. mathew. You agree with me that he made a famous comment about the newspapers that the adulteration of news is being indulged in by the newspapers. Adulteration of news is as bad as adulteration of foodstuffs and pollution of the air.

SHRI SOMNATH CHATTERJEE: But he was in the minority.

SHKI VAYALAR RAVI. I hope the hom Minister will take note of that famous judgment of Mr Justice Mathew regarding adulteration of news. To-day the political thinking of the journalists and the vested interests of the monopoly capitalist press and the adulteration of the news is poisoning the entire atmosphere of the country which the Government must take into account

With these words, I support Mr. Bhaura that the Press Council must suo motu act instead of waiting for a complaint and go into the whole working of a newspaper

With these words, I support the Bill.

श्री जगन्नाथ राव जोशी (जाजापुर): उपाध्यक्ष महोदय प्रेम परिषद के कार्यालय को वताने की दरिट से लाए गए अध्यादेश सीर उस केही झाधार पर बनाए गए विधेयक, दोनों पर सदन में साथ साथ चर्चा चल रही है । बास्तब मे इस का दायरा बहन छोटा है किन्तु इस के दोनीन महत्वपूर्ण पहल है जिन पर मरकार का ध्याम म ग्राकृष्ट करना चाहता ह। एक तो यह है कि इम का कार्यवाल जब 20जुन 1974 को ममाप्त होने वाला था यह बात मालूमथी, ऐसा होते हए उस के पहले ही विधेयक के रुप मे ला कर इस का कार्य काल क्यो नहीं बढाया ? ग्रध्यादेश नया? क्यो कि यह सरकार जो ऐडहाक बैसिस पर काम करती है उस के ऊपर मेरा विरोध है। कोई भी कार्य सोच समझ कर करे तो इस में कोई आपत्ति नही है, किन्तु खब पता था

[र्श्रा जगन्नाथ गव जोशी]

कि 30 जून, 1974 को कार्याकाल समाप्त होगा तो उस के पहले ही एक विधेयक ला कर एक काल की कल्पना कर के कि कितना समय लगेगा गाखीरी मनीजे या निर्णय पर पहचने मे, उतना समय बढा देत विश्वेयक के रूप में तो उस मे कोई आ ति मही थो। किन्तु बीच बीच मे जैसा मर मे आला है रैसा करो है, कान समाप्त हो गया। फिर करेगे। सभी भी जो बढाया है वह दिसम्बर, 1976 तक है। यह भी मझे लगता है कि ऐडहाक नैसिक पर ही है या इस के पहले ही क्या रचना वगैरह मब हा जाएग। नो यह जी ग्रम्थायी रुप में मरकार का एक काम करने का नरीका है कि जब मन में आया ग्रध्यादेश जागे कर दिया श्रोर बाद म ममद का सल जब हुआ तो उस में विधेयक का रुप दे दिया, यह मुझे लगना है कि ठीक पही है। ग्रब वास्तव में जो प्रेस परिषद की रचना हाने वाली है उस की रचना जिननी सहस्वपूर्ण उतने ही उस के अधिकार म न्वपूर्ण हैं और मझे लगता है-जैस प्रमरीका में ग्रभी हाल ही म बाटर गेट वाण्ड हथा, जिसकी वजह में उस देश के अन्द ' राज्य शासम में जा गन्दगी तै वह बितनी मामने ग्राई, उतनी ही या उसमें ज्यादा बहा की जापत्रकारिता है बह कितनी िर्मीक है. कितनी पिर्नीकता में वे प्रयमा प्रतिसदा कर सकत है. इश के मर्वोच्चय नेताका भी मीचे लाया जा सरता है, यह सब कुछ देखन के बाद हम को मबक मोखपा चाहिए । याः लाक्तत्र को ठांक गसे चनाता है ता यह जो पत्र काण्ति की स्वाधीमना है, स्वतन्त्रा है, उस को जितना सूरक्षित रखा जाए, उतना देश के हित मे है. लाकतन्त्र के हिन मे है।

किन्तु मुझं डर लगना है-जिस तरह में धमरीका में वाटर गेट काण्ड का परिणाम निवला हिन्दुस्तान में उस त'ह का परिणाम नही निः तेगा, 'याकि हिन्दुस्तान के धन्द' पोटेंग्शन बाटर गेट काण्ड को कोई बाहर लाया, वैसे हिल्दुस्ताम के अन्दर कौई बाहर न लाये, इस लिए उसके दबाने की दृष्टि से, उस की स्वाधीमता को समाप्त करने की बात होंगी-यह मुझे ग्राशका है।

मभी मेरे मित्र मधु लिमये जो ने पजाव का मामला हमारे मामने रखा। बहा हिन्द समाचार भोर पजाब केसरी को जो बिजली मिलती थी- वह सारी फाइल मेरे पाम मौजुद है, यह चित्र भी मौजूद है- उम को काट दिया गया। किस तरह उन्हान दीवाल तोड वर ट्रैक्टर लगा कर प्रपन पत्र को छापा भीर छा। रहे है, देश के अन्दर विजली की कमी है-यह बान समझ म झा सकनो है, लेकिन कोई प्रपने खिनाफ झालाचना करना है डमबान को ले रु उम नी स्वाधीमना का दबान की कांशिश की गई-पह बान लावनन्व के लिए ठोक नही है।

दूगरा मामला ट्रिब्यून का है जा प्रेय राउन्मिल के मामने लाया गया। आप जानने है अमी लाल जी का हरियाणा मे किनमा आतन है, वहा जा कुछ हा रहा है वह हम लोगा में छिपा नही है। ऐ मी स्थिति में पवरार बालावना म करे, यह कैसे सम्भव हा मकता है। अब यदि खुले रूप में आलोचमा हानी है ना उन मालाचना का स्वागत म करन हुए जो विज्ञापन उनका दिये जाते थे. बे बन्द कर दिये गये । माम ना प्रेम काउन्सिल के मामने माया। प्रेम काउन्मिल ने भा इसके बारे में कहा कि यह बान ठाक महो है, लेकिन उसको भी उन्हान नही माना, हरियाणा की मण्वार ने मही माना। ऐसी स्थिति में मरकार के दोष है, जो कमिया है उनकी ग्रालोचमा की जाय मोर प्रेम काउन्सिल भी उसको सही माने तो प्रेम का मिल के पाम काई प्रधिकार मही हैं कि बे सरकार को उसे मामने के लिये बाध्य करे। श्री बी० बी० नायक ने भी इस बान का उल्नेख किया है कि उसके जो "टीथ" होने चाहिय, व उसके पास नही हैं, सिर्फ रिकमेण्डटी फल्झान्छ है।

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मधु लिमये जी ने सर्च लाइट घोर प्रदीप का मामला भी उठाया। उनके दफ़तर को जलाया गया, उसके बावजूद भी वह निर्भीकता से लिखते रहे तो घव गफ्फूर साहव ने इन घखबारां को ग्रपनी विज्ञापन सूची से निकाल दिया। लेकिन सूची से निकालने के बाद भी उन्होंने ग्रपनी निर्भीकता को नहीं छोडा।

ग्रपने देश में कुछ ग्रीर भी ग्रजीव सी चीजें हैं।

It seems that everybody has a price of his own.

वास्तव में जितनी स्वाधीमता श्रीर स्वतंत्रता रहनी चाहिए, उसमें सरकार कुछ श्रादंश उपस्थित करें---ऐसा नहीं होता है। या तो उसको दवाने का प्रयास होता है या उसको खरीदने का प्रयास होता है। या तो डर दिखाश्रो या उसको खरीद कर प्रपने साथ मिला लो----''फेवर श्रीर फीग्रर''। पहले तो उसको डर दिखाश्रो, यदि नहीं मानता है तो खरीदने की कोणिश करो, जाल में फमाने की कोशिश करो। कुछ भी करना पड़े लेकिन ग्रालोचना नहीं होनी चाहिए---यह सही विचारधारा नहीं है। मैं तो यही चाहता हूं कि देश में पत्रकारिता को खुले रूप से अपने विचार व्यक्त करने का श्रधिकार होना चाहिये।

प्रभी हमारे बी० रवि ने कहा कि जब चरण सिंह थे तो उन्होंने भी यही किया था। यह सवाल चरण सिंह या स्वर्ण सिंह का नहीं है--जो भी गलत काम करता है, आलोचना का पान्न है, उसकी आलोचना होनी चाहिए। ऐसा में क्यों कहता हूं---मान लीजिये कोई व्यक्तिगत रूप से प्रखवार चलाता है, उसमें विज्ञापन छपते हैं, जैसे तेल का विज्ञापन छपता है, दवाइयों का विज्ञापन छपता है। जो रिज्ञापन देते हैं, कल उनको पता चले कि झागे चल कर उस प्रखवार में विज्ञापन देने से कोई लाभहोने वाल नहीं है, तो स्वाभाविक 1960 LS--10.

है वह विज्ञापम देमा बन्द कर देगा-क्योंकि यह उसका व्यक्तिगत मामला है, जिसके लिये मझे कोई ग्रापत्ति नहीं है। एक बडे बीडी उद्योगपनि हैं, एक बार उन्होंने एक पत्रकार को बनाया कि जब तुम खद बीडी ाहीं पीते तो तुम्हारे अखत्रार में विज्ञापन दे कर क्य. करुंगा, नयोंकि जो तुम्हारा अखवार पढ़ेंगे वे भी पीने वाले नहीं हैं, इस लिये तुम्हारे ग्रखबार में विजापन देने में मझे कोई लाभ नहीं होगा----वह यदि विज्ञापन देना बन्द कर देता है तो उसमें कोई ग्रापत्ति महीं है। लेकिन यह सरकार तो जमता की है. यहां कोई व्यक्तिगत मामला महीं है। जो पार्टी माज णासन में बैठी है, हो सकता है कल दुमरी। पार्टी शामन में आये। इस लिये विज्ञापन दारा धन की जो शक्ति शासन के पास है, वह किसी पार्टी की नहीं है, वह शक्ति सव की है। जो भी ग्रालोचना करता है वह ग्रानी मर्यादा के अन्तगंत करता है. इस लिये खुले रूप से उसको ग्रपने विचार प्रकट करने की छट रहनी चाहिए।

में बहुत बार पालियामेन्ट का मेम्बर होने के नाते हवाई जहाज से देश के विभिन्न भागों में जाता हूं। देखता हूं हवाई जहाज में नेशनल हैरल्ड से लेकर पैट्रियोट तक सब प्रखबार होते हैं, लेकिन वहां मदर-लैंड दिखाई महीं देता....

भी झ्थामनस्त मिश्व : दूसरे ग्रखवार भी नहीं होते।

भी जगभाभ राव जोशी : मुझे समझ नहीं ग्राता कि ऐसा क्या है। सरकार को जो ग्रखवार ग्रच्छे नहीं लगते, ग्राप चाहते हैं कि लोग उनको न पढ़ें। ब्लिट्ज होता है लेकिन ग्रागनाइजर नहीं होता है। विचारों की खुली स्वाधीनता तब ही हो सकती है जब कि देशवासी सब प्रकार के विचार पढ़ें भीर सब विचारों को जान कर मंथन करके किसी नतीजे पर पहुंचे। [श्वो जगन्नाय राव जोशी] मेरे कम्यूलिस्ट भाई यहां बैठे है---डिफयूखन झौर डीलिकिंग की बात कही गई है, में उसको मान लेता हू, लेकिन क्या रूस मे डिफयूखन झौर डीलिंकिंग है? 'इजवेस्तिया' कितना छपता है, पता है It is nullions. Where is de-linking and where is diffusion?

मोनोपोली की बात को छोड़ दीजिये। यह सरकार उसी लाइन पर जा रही है---हर चीज कमिटड चाहते हैं, सिविल सविस कमिटेड हो, जूडीशियरी कमिटेड हो, हर बात कमिटेड हो . .

भ्वी सरजू पांण्डे (गाडीपुर) . वहा की सरकार कमिटेंड मही है, वह गरीबो की मेवा करती है।... (व्यवधान)...

श्री अगम्राघ राव कोझी : यहा सवाल पैसे का नही है। यदि एक ही झखवार रहा तो अमना के सामने एक ही विचार आयेगा। में तो डिलिकिंग श्रीर डिफयूबन का समर्थन करता हू, लेकिंम जो बाहर का पैसा लिंक होता हैनो कैंसे डीलिकिंग हो—–

I want a real de-linking इस लिये डिकयूड

खबर हो। हम तो किसी भी मोनोपोली के विरोध मे है–वह मोनोपोली सरकार की हो या टाटा, विरला की हो, हम सब के खिलाफ है।

प्रेस कान्मिल को विचारो की स्वतत्रता के साथ यह भी देखना होगा कि इनके स्टैण्डई में इम्प्रूबमेंट कैंसे हो-मती महोदय इस बात को भी ध्यान में रखें। झखबारो को कैंने चराना है, जिला स्तर पर कैंने चलाना

है----उन मखबारो को कौन लोग पढ़ते हैं, जनता तक वे कैसे पहुंचे---- उनको विज्ञापन माता कहा तक की मिलती है--इम सब बातो को देखना होगा। जब भी प्रतिनिधित्व का सवाल झाता है तो हमेशा अग्रेजी अखबारो के प्रतिनिधि ही सामने झाते हैं। कभी राष्ट्रपति जी या प्रधान मली जी को बाहर जाना है---बाहर कौन कौम से मखबार वाले साथ जायेगे तो केवल मग्रेजी वाले ही दिखाई देते ह । हमारे यहा प्रादेशिक भाषाम्रो में भी मनेको मनाबार मिकलते हैं, जैमे के रल मे मात भूमि है, मलयालम के मखबार हैं, दूसरो भाषामों के मखबार है---इनका वाचकवर्ग काफी बडा है, जिला स्तर पर चलने के बाव बुद भो वाच क वग बहुन बडा है-ये अखबारकसंचले ?

Otherwise, how are you going to improve the standards? They are already being starved

सब से पहले नो

उनको कागज का कोटा ही नही मिलता। यह सब झापके हाथ में है। झगर किसी को मिलता है तो इसमे एक बडे मजे की बात है—-जैसे झाप झहमदाबाद के मिल वालो को सूत देते है, बगाल को —-वंगाल के मिल वालो को सूत देते हैं दूसरी जगह से। इसी तरह से बम्बई मे चलते वाले झखवार को पेपर का कोटा दिया जाता है कलकत्ता से झौर कलकत्ता मे झमूनबाजार पत्निका से कहा जायगा कि तुम झपना कागज का कोटा दूसरी जगह से लो। झाखिर यह क्यो चलता है? यह झब्यवस्था क्यों है, यह बात मेरी समझ मे नही झाती। प्रेंस कौसिल का मतलब नो मही है कि स्टैंडढं को इम्प्रुव करे लेकिन जिला स्तर पर छोटे छोटे प्रादेशिक ग्रखबार चलते हैं उनको ठीक समय पर झौर उचित दाम पर कागज नही मिलता । मत्री महोदय को उनका खयाल जरूर होगा लेकिन जो दाम कागज के तय किये जाते हैं उस पर उनको वह मिलना नही है। इमलिए मुझे मालूम है कुछ प्रखबारो ना कि उन्होने तय किया है ग्रपने एकाउन्टम मे जो ग्रान ना पैसा मागा जाता है उसको वह दिखाने हैं कि इतना मान दिया है क्योकि धापने राज्य मे उक्ति दाम भर निश्चित दाम पर कुछ भी नही मिलता है। भाज छोटे ग्रखबार बिल्कूल मरण घटवा गिन रहे है क्यांकि उनका विज्ञापन नहीं मिलने उनके कागज में कटौनी हा गई। तो मैं कहता ह कि प्रेम कोमिल का काम है स्टैंडडं को इम्प्रव बरना लेकिन ग्रगर ग्रखवारो को चलाने लायक शागज न मिले उनके पास धन की क्षमतान रहे ना फिर वह ग्रम्बवार चलेगे नहीं।

15 00 hrs

भी इसहाक सम्भली: (ग्रमरोहा) ग्रापने "मदरलेंड" ग्रग्नेजी से निकाला लेकिन हमने भपता शखबार "जनयुग" हिन्दी मे निकाला । (आवधान) भी जगजानव राव जोशी: इसीलिए मैं बता रहा हू कि प्रादेशिव भाषाओं को सरकार प्रोत्माहन दे देती ना हमे कोई ग्रापत्ति नहीं यी लेकिन विज्ञापन के जरिये पीछे के दरवाजे से ग्रपना ग्रधिकार चलाने की वान होती है उम पर मुझे ग्रापत्ति है।

रेल मवीने कल उट्टा कि किन किन श्रखबारा का उन्होन दिया उनके नाम भी दिय किन्तू कितनी राशि दी यह नही बताया। यह बात हमारी समझ म नही ग्राई । ग्राखिर हम यहा लोकसभा म बैठ किस लिये है। मरकार पैसा देती है ग्रीर जब मरकार के मन में ही कुछ काला है तभी उसको बह छिपाने की काणिण करनी है। कुछ ग्रखबारो का इन्हाने ज्यादा पैमा द दिया होगा मौर कुछ का बनाया होगा कि रेल कर्मचारियों के खिलाफ तुम चाहे जैमा छापा--- यही किया हागा। ता विज्ञापन के जरिए स यह जो होता है इसके बार में मैं चाहता ह सरकार अपनी नीति स्रगट कर मार उस नीति पर ग्रमल वरन की काशिण ररे। इसके बारे मे जब प्रेम कौमिल ग्रापना ध्यान खीचेगी तो उन पर मी झाप ध्यान दाजिय । यह कोसिल जा है उसरा ग्रधिकार क्षेत्र ग्राप बढाइये।

मब जहा तर रचना वा सवाल है, मुझे लगता है पहले जा रचना बनी थी उसमे कोई खराबी नही थी। मालाचना तो मपने देश मे सभी की होने लगी है। मालोचना होने ही वोई प्रपना त्याग-पत्न दे दे या उससे हट जाये तो मुझे लगना है वह ठीव नही रहेगा। या कुछ मर्यादा का हम स्वीयार वरे। जैसे सुप्रीम कार्ट के चीफ जस्टिम है या मर्बोच्च न्यायालय के न्यायाधीश है उनके बारे मे, या राप्ट्रपति के बारे मे मर्यादा को हम स्वीकार वरे। ऐसे पद रहे जिनकी गरिमा को ध्यान मे रख कर कोई क्टू या कडी झालोचना न हो---यह बात तो समझ मे माती है लेकिन जहा लोकतन है वहा तो मालोचना होगी।

[श्री। जगन्नाथ राव जोर्शा]

भव हम कहेगे राष्ट्रपति का पद है तो ठीक है किन्तु निक्सन वैसा ही था, उसके बाम मे गडबडी निकली । ग्राज तो हर कोई जानना की निगाह में संस्पेक्ट बन गया है । स्थिति ऐसी है कि हम करेक्या। तो ला.तव को घ्यान में रख कर हम कहते ह कि ग्रालोचना के लिए मर्यांदा का पाल । होना चाहिए ।

दूसरे इम कौमिल में जो मनोनीन मदस्य हो उम्मे अम्म्मीत्री पत्नकारा के भी प्रतिनिधि हिए। जा मम्पादक वत्त चित्र चलाते है उनको भी इसमे समुचिन प्रतिनिधित्व मिलना चाहिए। श्रमजीवी पत्रवारो में भी दो दो मगठन बने हुए है--कोर्ट नेशनल यूनियन बनी है कोई वाग्रंग फेडरेंगन बनी है। (श्यवधान): . मै दो मिनट मे समाप्त करता हू। तो इनके झगडे में जा रुर श्रमजीवी पत्नकारा का मही प्रतिनिधित्व हा यह देखना बहुत ग्रावश्यक है।

तीमरी बात यह है कि अखबारों में जो आता है उसका देखने के लिए जैम प्रम कीमिल है बैंम ही झाज झाल उडिया रेडियो झाताण-वाणी पर क्या च तता है उस हो देखने के ति कुछ है ही नहीं। ता इसके बार में भी जा शिवायते हो, चाहे रपाटलाटट के बारे में हो या जो भाषण वहां में होते है उनके बारे में हो, जो न्यू ब दी जाती है उनके बारे में हो, जो न्यू ब दी जाती है उनके बारे में हो, जो न्यू ब दी जाती है उनके बारे में हो, जो न्यू ब दी जाती है उनके बारे में हो, जो न्यू ब दी जाती है उनके बारे में हो जैसे इसने सालों में हम यहा पर है विरोधी दलों के लोगो वा भा क्या यहा पर है विरोधी भाषण होता है यह तो कभी हमने मुना नहीं। (ब्यवचान): कभी मतपाल वपूर, वभी शशा भूषण कमी दूसरे, उधर ही बैठने वाला का प्रोग्राम टी० बी० पर भी झाता है।

MR. DEPUTY-SPEAKER. If Mr. Jagannathrao Joshi's picture does not appear on the TV, the TV is the poorer for that So, why is he complaining? भी जगझानय राव जोती ' तो माकाशवाणी के बारे में भी कुछ हो। इसके बारे मे भी विचार किया जाये, हमारे पार्लमेन्ट के सदस्यों की कमेटी बैठी हुई है. वह इसके डिटल्म आंद बकिंग मे जायेगा। यह भी देखना चाहिए कि किम नरह से इसकी परिधि को बढा कर आकाणवाणी भी इसमें आ सक्तती है ताकि आकाणवाणी भी इसमें आ सकती है ताकि

इन शब्दो के साथ मै चाहना हू मन्नी महादय ग्रथने उत्तर में मेरो इन बाता का भी उल्लेख करे।

MR DFPUTY-SPEAKER I see the name of M1 D D Desai Is he interested in speaking? The way in which 1_5 sitting and moving around, it does not seem that he is very keen on speaking 1_5 he interested in speaking?

SHRI D D DESAI Yes I was experting that I would not get time. At 330 μ m I have to attend a consultative committee meeting and so, I was wondering whether I would get time

In regard to the Press Council (Amendment) Bill which has been presented before us today I would strongly urge Government to see that it is made as independent as possible, because it had already landed itself in a situation where three illustrious people nominated by Government, namely, the Speaker the Vice President and 1hi Chief Justice were under severe attack from some section of the press and, therefore they had felt sorry that had landed themselves into that unpleasant controversy and therefore. council press they left the Today, the result is that we find that the press council is without the apex body which could take care of or honourably discharge its obligations

There is a difference between the press and the government. A governman identifying itself with the press is never worth-while in a democracy We have seen recently how in the USA

[Shri D. D. Desai]

and several other countries including West Germany, Japan and even the UK, the government had been thrown out or somebody in office had to leave because of exposure by the press. The latest instance is that of Mr. Willy Brandt who had to resign and leave as Chancellor of West Germany. Similarly Nixon had to leave on account of the two young journalists of the Washington Post who exposed something which was then classified as third-rate burglary as they colled it People were asking why the fair name of a country like the USA was dragged into it and why the fair name of the President should be brought into that thud rate burglary and so on, but ultimately they went on pursuing the matter with the result that Nixon had to leave But the reputation of that country has gone up much higher But the reaction to it elsewhere is worth noting There are certain controlled presses who thought that the American piess had brainwashed the American people For example the Soviet Lass in its commentary had said that the American press had brainwashed the entire nation so much so that the people could not see what was light and threw away a person like Nixon whom it wanted to defend

If the Government identifies itself solely with the press or the press 15 solely controlled by Government what could be the result? It could easily be judged from the comments of the So-There it is a controlled viet press press The interest of Government and the interest of the public are assumed The press is assumed to to be one he a tool and the people who rule the country believe that they have a certain obligation or a certain message to be delivered and for that they are the only competent persons to do so In other words there is no freedom left to individuals to criticise or alter the conditions whereby the voice of the people could be reflected in government and the management of government or the day to day operations of Government so that these are in tune with the publics aspirations. In other

words, national interest is not the same as the individual interests of government interest. The government may at one time be composed of X Y or Z, but in course of time it is likely to deteriorate What happened to Nixon was during his second term. We have seen how an individual with an excellent record of public service like Brandt had to go After all, the are all human beings.

SHRI B V NAIK Nixon and Brandt are not of the same brand

SHRID D DESAI. I know there is a big differance but the deficiency is always there What we are differentiating is not the depth 01 range or quality Brandt loft because he had a feeling that his aide was essentially a very faithful and loyal person, loyal to the West German Government and the nation In other words he supported him I do not want to go into the controversial aspect of it But the fact remains that " person who had started with an excellent record and whose public service cannot be questioned had at some point of time to go Of course the public at large did not feel that he was a desirable person to be in the job Even then I must give credit to Brandt because even before the public could pass a verdict, he resigned the job.

We have seen by what has happened in the past that the UK has ethical standards which are superior to those of any other country. I have travelled through most of the countries of the world not once but several times and I can safely say whether you compare it with Japan, Germany, Scandinavian countries or the US, the ethical standards of UK so far as the politicians and bureaucrats are concerned are superior to those of any other country's

We are talking of the public sector Public sector means ethical standards. But if the ethical standards of the politicians and bureaucrats fall short of the high standards expected of them, we have seen in the past that the press has not hesitated, if it is a free press, to bring to the notice of

[Shri D. D. Desai]

the public the failings of the individuals and the individuals have stepped down. We have seen that the press has been responsible on many occasions not only for change of Ministers but sometimes change of Governments also. This has not been done. I am not making this proposal from the point of view of any person, any particular person. Since we are for honest, upright and just democracy, we should not be worried about truth being brought to light and underall conditions. This is what I would say.

There are certain areas of mass media like radio, television etc. today, which are under the control of Government. The Government may have certain, control, but, I would suggest that at the earliest date, these media should be placed under an independent authority The independence of press should not be less than that of An independent judiciary judiciary. is the biggest asset, which a democracy can possess Similarly, an independent press is the biggest instrument of public opinion It is an asset that that a democracy can possess To extent, there is the importance of this measure and the urgency of taking carly action on the report of the Committee of Members of Parliament, which has been appointed to formulate, at the earliest date, proper press regulations so that the press can be independent and it can discharge its oblications to the nation We should not look to a particular party or a particular person or anybody within the limits of India. So far as the press is concerned, there should be guidelines as to how the press should function. Sir, I thank you for giving me an opportunity.

SHRI MURASOLI MARAN (Madras South). Mr. Deputy-Speaker, Sir, the Press Council is the unique creature of Government of India which does not bite, but which barks occasionally. It is a pity that those barkings are not taken seriously in this country. This is because, the Press

Council has no teeth. Perhaps, intentionally, it was created like that, as the hon. Minister has said recently. Because of this, the watchdog function over the Indian Press could not be performed by the Press Council. Sir. it has become one of the ineffective bodies. The Press Conucil was constituted with laudable ambitions. One of the objectives of the Press Conucil was to preserve the freedom of the Press and to maintain and improve the standards of newspapers and news agencies. But, what is happening today? The freedom of he Press in India 15 a myth because of the newsprint control and because of the higher prices of newsprint The economy of the newspapers is in jeopardy. The economic conditions of the newspapers, especially language newspapers, have gone from bad to worse. Now, the newspapers can survive provided they have advertisement reve-So, the concept of a powerful nues self-financing newspaper whose strength and independence is based on the public's willingness to buy its news and opinions has disappeared As we know, the Government, I mean the Central Government and the State Governments are one of the biggest dispansers of advertisement revenues. Recently, the hon Minister Mr Gujral made a statement saying that the total advertisement budget in the country is Rs 65 crores, of which the share of the Government is only Rs 5 ciores But, how 15 the Government spending this amount? It may be a meagre sum I would like to bring to the notice of the hon. Minister certain cases. Take for example, Readers Digest It is one of the well produced magazines m the world, there is no doubt about it. It has established an office in India and they are repatriating dividends to England Is it essential, I would ask the hon Minister. They claim to have a big circulation. say, one lakh fifty-thousand or two lakh copies. But, they are not a member of the Audit Bureau of Circulation. They refuse to become a member of the Audit Bureau of Circulation. But, I do not know on what basis, DAVP is giving advertisements

[Shri Murasoli Maran]

to the Reader's Digest. Many other public sector undertakings also are patronising Reader's Digest. I would like to point out this. The other day, I put a question to the Finance Minister My question was this:

"Whether funds are repatriated in the case of Readers Digest to their foreign principals;

If so, the percentage of such repatriation to the total profits every year and the year wise break up of the amounts so repatriated during the last three years."

The reply given was that during the six months from 1-1-1968 to 30-6-1968, an amount of Rs 67,000 and odd was repatriated to England. During 1969. more than Rs. 51,000 was repatriated. During 1970 more than Rs. 1.45 Jakhs Apart from this repatriated. were dividend, the company also remitted during each of the years 1963, 1969 and 1970 an amount equivalent to £18,750 to its British principals towards editorial and other expenses incurred in London on henalf of the Indian company This inagazine is competing as a giant with other Indian newspapers May be it is a wellproduced magazine, but except the Indian money going abroad, there is nothing Indian in the Reader's Digest. I would request the minister to look into it. While you have a paltry budget of Rs 5 crores for both the States and the Centre put together, why should we encourage such newspapers? That means, Government's rioney is going abroad. I am told they are charging a fantastic amount per page. In fact, the DAVP is questioning the circulation of small and medium-sized papers, they never even care to answer letters The smaller and mediumsized papers in far off parts of the country do not get a line of DAVP advertisement, whereas a giant like the Reader's Digest is knocking away a lion's share of the advertisement revenue. I would request the honminister to look into this and pass on this information to other public sector undertakings also, so that public money is not wasted on such a newspaper, whose dividends are going abroad. It is a very serious matter to consider whether such a magazine should be at all allowed to be printed in India, becase they send out a large sum of money in the name of editorial expenses. In fact, they can establish their editorial offices here. We are second to none in our talents.

Another laudable aim of the Press Council is to keep up the standards newspapers But what is it of the doing? Every day there is a spurt in erroticism. In the name of youth magazines, glossy magazines are published every month with nude photographs as centre-spread. When the Press Council asked the publishers to explain, they boldly said, what they are publishing is nothing but import substitution By offering salacious matter at a cheaper cost, they said they are doings a great service to the country' These things are printed in this report But the Press Council cannot raise a little finger because it has no teeth at all So, vulgarism 18 one aspect of the present day newspaper world The other aspect of the regional newspapers and to some extent of some English newspapers, is that they are indulging in sensationalism and blackmailing The Press Council sheds crocodile tears, may be sometimes real tears, but they are ineffective They just point out that these are the things done by some of the newspapers but they are helpless in this regard So, I would say that this kind of window-dressing will not do.

If at all you want to Press Council, it should be an independent body, a powerful body. There is no use having a Press Council in the nature of a police court in a small town In fact, even the police court has got some powers whereas the Press Council has wirtually no powers at all. It is a magnificent zero. That is why I say: scrap the Press Council; avoid any kind of window-dressing because that

[Shri Murasoli Maran]

will not help. If at all you want a Press Council, it should be independent with all powers.

Here I would say that the Chairman of the Council should not be a retired Judge. This observation should not be considered as an aspersion on the present Chairman, Mr. Rajagopala lyengar. In fact. I have every respect for him. But, then, there is the question of propriety in appointing retired judges for such posts Democratic traditions require that retired judges should not be appointed as Members of the Election Commission or Press Council because that will remove the semblance of impartiality of these high posts.

I would say that the Press Council should not take too much time in settling cases. They should avoid time-consuming processes. I am told that m the case of Bennet Coleman & Company to go into the sale of some wastepaper where black money was involved, they took several weeks and months and, thally, when the party went to the High Court the matter was settled within a few days

Then, in the constitution of the Press Council it is not necessary to include people of different ideologies. Neither is it necessary to give representation to this union or that union or people with different political persuations. It should have at least the appearance of a judicial body.

The conception of the Press Council by the Press Commission was really on very strong ground. It recommended:

"the Press Council not only to safeguard the freedom of the press but also to help the press to maintain its independence, to keep inder review any developments likely to restrict the supply and dissemination of news of public interest and importance, and to keep a watch on the arrangements made by the Indian newspapers and news agencies with foreign newspapers and news agencies...."

Then they have given 14 functions. One of the important functions of this Committee is:

"to study the developments which may tend towards monopoly or concentration of ownership of newspapers and news agencies, including their financial structure."

This is one of the functions of the Press Council But the Council was not asked to do that function In fact. in this Report it is stated that the Press Council was going in this direc-They themselves were doing tion some research on this aspect of monopoly ownership and several related matters Suddenly, the Government of India appointed a sub-Committee of the Cabinet to go into the question and again a fact finding Committee was appointed to go into that ouestion If you have created a Press Council a specific function, to go into the study of development which may tend towards monopoly or concentration of ownership, why did you overstep this Council? Don't you have any confidence in the Press Council? Have you lost your confidence in the It looks that there is Press Council? some kind of side-tracking the Press Council's function I want to know what happened to the research they mentioned, that they were doing on Suddenly, after seeing the news that the Government of India is also em barking on this work, they have stopped this function I want an answer from the hon Minister whether the Government has lost the confidency in the Press Council

MR. DEPUTY SPEAKER Now, we have a Member of the celebrated Committee which is to evolve a machinary for the purpose. I would ike to know from him why the Committee has taken such an inordinately long time to come to a decision. SHRI DINESH CHANDRA GOS-WAMI (Gauhati): Mr. Deputy-Speaker, Sir, the Bill by itself is probably the most non-controversial Bill that the Government has brought during this session. This Bill want_s to extend the period of the Press Council and the circumstances necessitating it have already been brought before your notice.

As a Member of the Committee of Members of Parliament, I would say that we are seriously considering about the nature of changes that may be desirable in the Press Council Act, particularly keeping in view the circumstances in which the entire Press Council has been put because that high-powered Committee has refused to function.

15.32 hrs.

[SHRI ISHAQUE SAMBITALI in the Chair].

I can assure yot, as a Member of this Committee that it is not because of any default on the part of the Committee or on the part of the Government that there has been delay in bringing the necessary amendments in the Press Council Act.

In the Committee, we have been posed with many problems. One of the problems is that the high-powered Committee which was formed with three illustrious persons, the Chief Justice of India, the Speaker of Lok Sabha and the Chairman of Rajya Sabha, has refused to function because of certain unfortunate controversies.

After that, the Committee has been confronted with various questions. The question is how to maintain the interests of the language papers visa-vis the English papers on which aspect many Members have spoken and voiced their serious concern. We have also been confronted with a question as to how we can avoid the Press Council being dominated by a big concern, a monopoly concern, or a combination of big concerns. We have been confronted with a question as to

how we can make effective representation in the Press Council of categories of unions or categorised persons who are working in different aspects of press life. Also, we are confronted with a delicate question as to how we can maintain a balance between the independence of the press and the ethical standards of the press. These are such delicate and difficult questions.

SHRI B. V. NAIK: Is there a conflict between the freedom of press and the ethical standard?

SHRI DINESH CHANDRA GOS-WAMI: There may be a conflict in the way you look at it. A person may feel, "I have got a freedom of expression and, obviously, my freedom of expression is unlimited and the ethical question should not come in the way." The other view may be that the ethical question should predominate and the freedom of expression becomes a secondary concept. Therefore, while we make a legislation, we ought to maintain a balance between the two extreme views.

Being confronted with these delecate questions, we have thought out various proposals, alternative proposals. But the difficulty is that when We examine any proposal, ultimately. we find that most of the proposals are not very satisfactory to really resolve the problems that we are posed with. It is because of this primarily and because of our serious concern to improve the Press Council Act that there has been some delay in bringing the legislation. As a member of the Committee. I assure the House that we are trying our utmost to come our own conclusions and present our own views before the Government so that the Government may come with a Bill within the next session or so. Though controversies have been raised in this debeate which do not really come within the purview of this Bill itself, some aspects of the Press Council have been brought in

[Shri Dinesh Chandra Goswami]

this House and I would like to express my own opinion also on those.

I was listening to the speech of Mr. Jagannathrao Joshi. He spoke a lot about the freedom of press, and ultimately, while concluding, said, 'I am against all sorts of monopoly'. Tomorrow he will find that the content of his speech is completely contradictory to the last sentence which he uttered in his speech.

Now the question comes as to what we mean by the expression 'freedom of press'. I agree, there should not restrictions and unreasonable be limitations on the freedom of expression of the press or any other mass media. The freedom of expression, subject to certain restrictions and limitations placed by the Constitution itself, is a very sacred freedom which the press has. But does it mean that the press should be absolutely free from all sorts of controls? After all, in this country today we should not forget that, having accepted the democratic form of life, the press plays a very dominant role in formulating the opinion of the people and also in leading the country on the path on which we want them to lead this country. There are certain groups or companies which have a dominating control over the press and we cannot permit a monopoly press to continue. We want that the press should be of such a nature that it may project the aspirations and desires of the millions of people who have really no avenues by which they can express themselves. It is the duty of the Government, it is the duty of Parliament, it is the duty of all of us, irrespective of party affiliations, to create a climate in which the mute millions who have no way of expressing themselves may find their expression through the very enlightened press. To that extent, obviously, some sort of limitation or control is necessary.

I am sure, this has been very adequately expressed by the hon. Minister, Shri I. K. Gujral, when he said:

"Freedom of the press does not mean freedom from control, but freedom to write. How could society be indifferent to the influence of the private owners of the press? It is the ownership pattern that is to be controlled and not the written word...."

Another aspect on which we should ponder and to which we should give serious thought is this. In this country, really, has there been a freedom of expression? Whose freedom of expression do we want? We want freedom of expression not of the few businessmen who control the press but we want the freedom of expression of the editors, the enlightened writers. But unfortunately the situation today in this country is such that the voice of the editors is stiffed in many cases by the controlling hand of the persons who are controlling the papers. Therefore, if we really want to have freedom of expression through press, we should try to create the climate in which the editors of this country can express their view points without fear or favour, subject, of course, to the restrictions which the Constitution in general public interest has placed.

The next question to which I come and over which perhaps not much attention has been given is the role of press vis-a-vis Parliament. This is one aspect on which I wish to say a line or two. After all, we shall have to admit that all of us feel happy to see our names in the newspapers. Therefore, after delivering speeches here, the first thing that we do in the next morning is to go to the library and see whether our names have appeared or not. This is human psychology. We all like to hear our own voices, we like to see our names in print, we like to see our photos in the papers. (Interruptions) There

are, of course, exceptions. Therefore, the press plays, even indirectly, a very important role in the deliberations of this Parliament. I am trying to focus the attention of the House to a very important aspect. I had the opportunity to attend the Commonwealth Parliamentary Conference last time and a very serious question that came up for discussion at that forum was that the standard of Bills and legislation throughout the world was going down day by day. It is not as if in this country alone that the standard of legislation has gone down. Throughout the world today we find that the standard of legislation has gone down and, therefore, probably, year after year, we have to bring amendments after amendments. 8 feature not only common to this country but common throughout the world. One of the conclusions that we had arrived at was that today if there is any aspect of the parliamentary life which is absolutely neglected by the news media, it is the legislating portion itself. We are here to legislate but I know if you look to the type of publicity that is given, the most serious aspect, that is the legislating part of the legislature, is completely ignored today That is why today probably in this House we want to spend more time through the Zero Hour and during the rest of the period there is an empty House. This is one of the reasons that even on the most important Bills there are not enough speakers while everybody wants to speak on the most sensational aspects which get cheap and easy I beg of the members of publicity. the news media of this country to ponder over this question. I may be wrong, but if they feel that there is some point in it, it is their duty to see that they can also create a climate by which they can help us in really having a very fruitful and meaningful discussion and deliberation in this House.

The last point to which I wish to draw your attention is this. As you say we are hard-pressed for time and being myself a fellow Chairman, I do not want to inconvenience you by continuing my speech I thank your for giving me an opportunity. I hope the House will reconsider this question which I have placed before them.

सभापति महोवय : मै एक घात ग्राखें करना चाहता हू---इस बिल के लिये2 घन्टे रखे गये थे, वे दो घन्टे हो चुके है। मै दरख्वास्त करूंगा कि जो साहवात बोलने वाले है वे वक्त का लिहाज रखे ग्रीर कम से कम ममय लें।

श्री मधुलिमये मैने ता 20 मिनट बचत्ये हैं। मुझे 30 मिनट भाषण करने का ग्रधिकार है, लेकिन मैने ता 10 मिनट या उस से भी कम समय लिया।

MAVALANKAR SHRI Р. G. (Ahmedabad): This is a minor piece legislation and also a harmless of deals with certain measure. it difficulties which have come in the way of the Government because of the absence of the nomination committee appointing the members of the Press Council and, therefore, there can hardly be any objection against this Bill as such. But what is objectionable all the same is the manner of the Government resorting to ordinance issuing in this regard.

I can see the difficulties of the Government ...

THE MINISTER OF INFORMA-TION AND BROADCASTING (SHRI I. K. GUJRAL): This point has been made.

SHRI P. G. MAVALANKAR: Let me put it in my style, if I may. The Government of India has a power to make ordinances under the Constitution. But, would the Minister accept the fact that because he has the power, therefore, he will go on using it for any kind of things? Is this

[Shri P. G. Mavalankar]

an emergency? Surely, the Government could have persuaded the authorities concerned to expedite the matter so that they were not put to an unnecessary resort to issuing the ordinance. That is my point. Therefore, I hope in future at least, the Government is not forced or compelled to issue ordinances on such grounds such as the present one, that because of the fact a certain time table was not completed, therefore, in order to meet the emergency situation, we are issuing an ordinance' and get it passed by the Parliament This is not a healthy This is what I want to practice. suggest.

my esteemed Second thing is friend, Shri Goswami, has assured us that the committee will go into the question as quickly as possible. I wish that they will be able to come to some kind of a definite and concrete proposal with regard to the composition of the nominating committee so that this particular difficulty in which the Government finds itself today is not there.

SHRI DINESH CHANDRA GO-SWAMI: We are at the moment discussing whether we should have a Nominating Committee at all or whether we can have some other alternative form by which we can get an atmosphere in which the problem can be solved.

SHRI P. G. MAVALANKAR: That answers my point to a certain extent. Having said this, I would say, this measure which has come before us affords us a welcome opportunity of reflecting briefly on the Press Council and its functioning in particular, and the role and value of the free. independent press in general, and on the contribution that the Fourth Estate has to make in any democracy in the world and a developing democracy such as ours.

One may not agree with many things happening in America, and also with the way the American democracy functions. One may have objections and doubts about many things. But on one point everybody, I think, should remain agreed that there is great and undoubted freedom of the press in USA. UK and in many other developed and democratic countries. The recent example of the exit of the American President Mr. Nixon from the White House is a case inpoint. What do you see? It is ultimately the freedom of the Press which has asserted itself, which has made a significant contribution in regard to the dimissal of the President who was thought to have SO much entrenched himself in power that it was difficult to remove him. The role of the press in USA was significant and decisive. It shows what a free, independent newspaper world can do in regard to such unfortunate situation. Now compare that with our country. The situation in our country is far from satisfactory. There are attacks on editorial freedom by the establishment. Bv establishment, I mean, both Government and the big tycoons of business. managements on the financial side and Government on the political side. The newspapers come under the spell and the overpowering authority of this Establishment. Therefore it is becommore difficult for ing more and honest, upright, individual journalists to function independently and without fear or favour.

SHRI SOMNATH CHATTERJEE: The Minister is not listening; he is talking with the Minister of Parliamentary Affairs.

SHRI P. G. MAVALANKAR: I don't mind the Minister talking to the Minister of Parliamentary Affairs because in any case I have the satisfaction that what I say ...

SHRI I. K. GUJRAL: My hon colleague has to reply to the debate and not me.

SHRI P. G. MAVALANKAR: has gone on record. Even if I say something to him he is not going to listen to what I say; let him continue his dialogue. My point is this.

SHRI I. K. GUJRAL: I can assure my hon. friend that I have great respect for his wisdom and whenever he says something I always listen. Whenever I am unable to listen even then I respect him all the same. I wish to assure him that whatever he has said, I have listened and if I have missed anything, I will also read that.

SHRI P. G. MAVALANKAR: I do not object myself; I was only referring to what Mr. Somnath Chatterjee was objecting.

The journalists' duty is to write without fear or favour. A genuine journalist has to undergo various hazardous duties. There are all kinds of risks which are involved. There is, as it were, a sword constently hanging; there is so to say, a certain in security. That is why Press has to be protected and its freedom preserved in terms of freedom of the Press. with great care and attention. Let me refer to certain events in Ahmedabad earlier this month. Newspapermen had gone to the Gujarat Governor's Adviser's house. Mr. Sarin's house, in Ahmedabad.

And when 25 of them went, not only did the Adviser not come out to listen to their grievance, but the police instead lathicharged the 25 newsmen and one of them got seriously injured. Upto this date. there is no definite inquiry that has come out. If newspaper men are men who are going to write something which is inconvenient and awkward to the authority that be, then instead of rewarding them, if you are going to punish them for such writingthey are doing their job which they are supposed to do-then that is indeed sad. Everywhere and especially in Gujarat you will find the trouble as there is in last few days or so. Probably, that is the position not only in Ahmedabad but everywhere else, too. What happened vesterday in Ahmedabad or day before yesterday or what will happen tomorrow is also something worth. observing, and it shows that there is this kind of uneasy and uncomfortable feeling that obtains between the citizens and ordinary people on the one hand and the police and the authorities on the other. It is only when the police and the authorities try to strangulate the people, and try to strangulate the freedom and rights of the people that situations of this sort are created. On some flimsy grounds some are arrested—it may be right or wrong-and even on superficial grounds they are arrested. My information is this. A young cloth merchant in Ahmedabad was arrested on grounds of "teasing" a daughter of a police inspector. This was alleged to have happened. But it was not true, and there was so much of disfurbance that followed. That is alk due to the fact that there is not that climate of confidence and understanding between the authorities on the one hand and the citizens on the other. For the press, I say that the press media and the press publicity are vital in a democracy. But what we find in India is that attempts are being made continuously by the Govvernments to shackle and felter the press and the journalists. Attempts are made to brisk and even banish them? on editorial freedom by big tycoons of business and they punish the journalists. So, we must stand up and speak up against such atrocious attacks on our Press and Pressmen. It is here precisely, that the Press councils duties become significant and crucial.

Lastly, I request my hon. friend to consider one thing. I would like to make a few of suggestions. Can you really think of any better nominating committee—stronger and more acceptable—than the one consisting of Vice-President (Chairman of Rajya Sabha), Speaker and Chief Justice? It is better to have a committee consisting of these three people. Around these

[Shri P. G. Mavalankar]

three persons' names have been woven so well and firmly during these last twentyseven years the traditions of integrity, impartiality and independence that there can be reasonable assurance that they can make a good choice of the Members of the Press Council. Moreover, if the Press Council has to function better, and if it has to function effectively on its own, I would suggest to Government that they come fcrward with some kind of a small amendment saying that criticism of this nominating Committee shell not be permitted or even if there be cuticism it shall be fair criticism. You can put in some kind of a reasonable restraint, so that unfair criticism is avoided. I am not saying anything with regard to decision making or selection-making power as such

SHRI SOMNATH CHATTERJEE How will they decide that? If there are 20 names, how will they select out of them?

Ρ. G SHRI MAVALANKAR: Obviously they will decide on the basis of their general competence and experience. These three honourable men are highly respected and have the traditions of integrity, impartiality and independence After all, you have to put faith in some kind of a machinery. Lastly, I want to suggest that the Press Council should not have any punitive powers. They should not punish anybody Let them of course be free to pass any moral strictures on the wrong doers That would be enough. We have seen that even in developing democracy, public B opinion will have its own effect But I hope Shri Gujral will see to it that the amendment that he brings forward will be such that the Press Council has some powers of even summoning the parties concerned. Today, the difficulty is that the Press Council cannot summon. You would have heard that in Haryana, in conmection with certain cases, the Press Council wanted the Haryana Govern-

ment definitely to send their representatives to give evidence. In particular they wanted Shri Bansi Lal, the Chief Minister or his representative to give evidence before them. I was told that nobody from Haryana Government came before the Press Council for giving evidence. If the Press council are not able to summon anybody, then how can they proceed further? So, if you can give some powers to the Press Council for summoning, then the funtioning of the Press Council would really prove more helpful and the freedom of the Press will have greater meaning and greater significance.

श्रीपरिपूर्णानन्द पं न्युली (टिहरी गढ़वाल):

मभापति जी, जो म'मला बहन माधारण भौर भासान था उसका पाहमखाह नून दे दिया गया । प्रेम कौसिल की म्रवधि को बढाने की बात थी। ग्रावश्यकना इस वात की थी कि पिछले सेणन मे ही इमकी झवधि बढाने की तजवीज सरकार की तरफ से पेश की जानी ग्रौर इसको 31 दिमम्बर, 1974 तक के लिए बढ़ा दिया जाना बजाये एक झाँडनेन्स इम्य करने के । इस कमेटी के एक सदस्य ने जो राज्य समा के है उन्होने कहा कि इतना समय बढाने की कोई जरूरत नही थी, उन्होने कहा हमारी कोई दिलचस्पी नही है, हम हिस्सा नही ले पाते है। राष्ट्रपति तक के चुनाव के लिए जब 15 दिन का समय काफी ग्हता है तो क्या इसके चेयरमैन की नियुक्ति करने मोर इमके सदस्यों की नियुक्ति करने के लिए इतना लभ्धा चोडा समय देने झीर इनना अधिक पैसा खर्च करने की झावश्यकता है ? खेर, मैं इसको छोड़ता हं।

यहां पर हमारे कुछ माननीय सदस्यों ने फ्रीडम आफ प्रेम की बात कही है। प्रेस कॉंसिल विधेयक मे, उसके सेक्शन (2) में, इसके उद्देश्यो की व्याख्या करते हुए कहा गया है:

"That the object of the Council shall be to preserve the freedom of the Press and maintain and improve the standards of the newspapers in India."

यह बहुत ग्रच्छी बात है, प्रेस की स्वतन्त्रा होनी चाहिए । किन्तु वह लोग जो गल्ले के व्यापार की स्वतन्त्रता गल्ला व्यापारियो को देने की बात करने है, जब वही लोग प्रेस की स्वतन्त्रता की बात करने है ना हम ममझते है कि उनका ग्रर्थ क्या है ।

माप किसी भी दिन का ग्रखवार देख ले किमी महीने या किमी हुफ्ते का प्रखबार देख ले, ग्रपवाद-स्वरूप दो एक ग्रखबारो को छाड़ कर, कोई भी प्रखबार ऐमा नही होगा जिसमे कालम के कालम काग्रेस झोर सरकार की भ्रालोचना में न रगे गए हो । दुहाई यह दी जाती है कि काग्नंस ने प्रेम का गला घोट रखा है, प्रेस की स्वतन्त्रता छीन रखी है। 1971 के चुनाव में काग्रेस के विरूद्ध जिम तरह का प्रचार किया गया, 1972 के चुनाव मे जिस तरह का प्रचार किया गया, पिछली बार यू० पी० भ्रसेम्बली के चुनाव में बडे बडे मानोपोली प्रेसेज ने जिस तरह में काग्रेम के विरूद प्रचार किया वह किमी से भी छिना हुआ नही है। भ्रभी राष्ट्रपति के चुनाव मे मभी हुमारे जनसध के एक महान ने रा जोणी जी भाषण दे रहे थे, उनके "मदरलैड" ने जिन प्रकार का कम्यूनल प्रचार किया है मौर जिस प्रकार की मनर्गल बातें कही बह किसी से भी छिपी हुई नही है। ग्रगर शासन चाहे तो इस प्रकार के प्रखबारो को बन्द किया जा सकता है। किसी दूसरे देश मे इस प्रकार की बातें प्रखबारो मे छपती तो मैं समझता हू उनको बन्द कर दिया जाता। मैं तो समझता हूं हमारे देश मे प्रेम स्वतन्वता ग्रावश्यकता से ग्रधिक है जिसका दुरुपयोग बहुत से ग्रखबार वाले करते है।

यह भी कहा जाता है कि एडवर्टी जमेट देकर ग्रखवारो को खरीदने का काम किया जाता है। स्वय विरोधी दल के एक सदस्य ने कहा है कि 65 करोड रूपए का कुल बजट ग्रखवारो के विजापनो के लिए होता है जिसमे से केन्द्रीय सरकार, प्रान्तीय सरकारे ग्रौर जिननी पब्लिक मेक्टर ग्रन्डरटेकिग्ज है उन सभी का मिलाकर 5 करोड का बजट होता है तो 5 कराड रुपया खर्च करके केन्द्रीय सरकार, प्रान्तीय सरकारे ग्रौर पब्लिक सेक्तर ग्राइर-टंकिग्ज कितने प्रेसेज को खरीद सकनी है ? द्सलिये यह कहना भी सर्वथा गलत है।

स्रब रही ग्रखवारी कागज के कोटे की वात को 20 अखबार एसे है देश मे जिनका 90 प्रतिशट मात्र कागज का कोटा होना है। 20 साल पहले 1954 मे जब प्रेम कौमिल बनी थी उम समय 20 मबसे ऊवे चाटी के प्रखबारो का जो सकुलेशन था वह माज 10 चीटी के ग्रखवारो का मर्कुलेशन हा गया है। इसलिए मैं निवेदन करना चाहता हू यह कहना सरासर गलन है कि सरकार प्रखबारो पर मंकुश लगाना चाहनी है या उनका मुह बन्द करना चाहनी है। मै कहुना चाहता हू दुमारे सूचना

श्री परिपूर्णानन्द पन्य ली

एवं प्रसारण मन्त्री ग्रनेक बार कह चुके हैं कि मानोपोली हाउतेज से ग्रखबारों को मुक्त करना चाहते हैं, यह सरकार की नीति है जिसका तीन साल से वादा हो रहा है किन्तू ग्रभी तक इस बात को कार्य रूग में परिगत करते हए नहीं देखा है। इस का परिणाम यह हुआ है कि बर जनवोगी जनकार हैं जिनकी दशा बहत खराब है, 5-6 साल ने उनका वेतन वढ़ाने की बात हो रही है किन्तू मानोपोली प्रेंस उस पर कोई ध्यान नहीं देते हैं । मत्नोपोली ग्रपने स्वार्थ सिद्धि के लिए, ग्रपने प्रचार के लिए ग्रौर ग्रापनी लाबी बनाये रखने के लिए प्रेस को ग्रपने पास रखते हैं। वे नहीं चाहते हैं कि वर्किंग जर्नलिस्ट्स श्रमजीली पत्नकारों की दशा सुधरे। वे भले ही श्रमजीवी पत्नकारों की दिशा सुधारने की बात करें परन्त यह निश्चित बात है कि मानोपोनी हाउसेज श्रमजीवी पत्रकारों के हित की बात नहीं करेंगे। इमलिए मैं निवेदन करना चाहता हं कि जो हमारे अमजीवी पत्रकार हैं यह अखबार में काम करने वाले दूसरे सम्पादक हैं उनके हितों की रक्षा के लिए इस प्रेस कोमिल का ग्रधिक शक्तिशाली वताने जाने की आवश्यकता है

16.00 hrs.

एक अन्तिम वात और कह देना चाहता हूं कि प्रस की स्वत्रता के नाम पर छोटे छोटे अखबारों को तरजीह देने की वात की जाती है । इन अखबारों में कई ऐसे हैं जो ब्लैक मेलि_ग से काम चलाते हैं जैसे उत्तर प्रदेश में एक एक जिले में 10,10, 20, 20 अखबार निकलते हैं जिन का सर्कुलेशन 50 भी नहीं है । उन को रिश्वत देकर के जो चाहें छपा सकते हैं, जिस की चाहें इमेज खराब करा सकते हैं । इस प्रकार से जो ब्लैकमेलिंग करने वाले पतकार हैं उन को इस पवित व्यवस्था से दूर करने की ग्रावश्यकता है तभी स्वस्थ प्रेस पनप सकता है

इन शब्दों के साथ मैं इस का समर्थन करता हूं ।

SHRI SHYAMNANDAN MISHRA (Begusarai): I have absolutely no doubt that the time has come when we must set up another Press Commission. The first Press Commission was appointed about 22 years back. During this period, enough experience has been garnered in the light of which the constitution and the functions of the press council could be reviewed. That has happened in the United Kingdom also, that from time to time Press Commissions have been pointed, and I should think that Government would address themselves to this problem now after 22 years.

Broadly, what has been our experience during this long interval? Our experience has been that the press council cannot function properly so long as the suppressed-council of Mr. Gujral functions, reinforced by the sup-press-lords in the sphere of business and industry. That was what had happened during the course of the railway strike. During the railway strike, all kinds of reprehensible hoardings and pamphlets were brought out and publicity materials were brought out by Government. But Government were not satisfied with them at all and they invoked the assistance of the FICCI. Government did depend upon their own enormous resources in the matter of publicity but they had also invoked the assistance of the Federation of Indian Chambers of Commerce and Industry to support them in their endeavour to malign the striking railway employees. That is what has happened. So, does it lie in

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the mouth of my hon. friends from the other side to say that the businessmen and the industrialists happened to be on the other side? Here is a clear example where the apex body of industry and business, namely the FICCI came to their help and rescue at the time of the railway strike. We can produce before you here all the hoardings and pamphlets that were produced by the FICCI on that occasion.

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PROF. MADHU DANDAVATE (Raipur): We must salute Mrs. Gandhi.

SHRI SHYAMNANDAN MISHRA: I have spoken about the sup-pressedcouncil of Mr. Guiral functioning at the Central level, but they have got their own subedars at the State level. One of the subedars is very near to the capital city of Delhi, that is, the subedar in Chaudhary Bansi Lal. You know how the press council had passed strictures on that Government, but those strictures have remained completely sterile. Why did not my hon. friends on the other side, if they were champions of liberty and freedom of the press, address themselves to this task? What exactly have they done? When we used to function in the united body of the Congress, we did take up such matters in our general body meeting or in the executive committee meetings. Now. during these days of the supreme leadership of the Prime Minister, nobody can speak out his mind.

That is how their party is functioning. Why are they not pulling up this sup-press-lord called Chaudhary Bansi Lal? Mr. Ghafoor's regime in Bihar has been responsible for the worst kind of atrocities on two important newspapers from which we derived inspiration all these days-I am speaking of the Searchlight and Pradeep-since independence and even before. Why have these people not taken any action against Mr. Ghafoor If the people of Bihar have risen against the regime there, it is because they have found some fault with it. And look at the complacancy of some of the hon. members on the other side when they say that the movement in Bihar is fizzling out. In the very first week or probably first two weeks of the movement, you had to dismiss 34 out of the 46 Ministers. Who made you dismiss them? Did you dismiss them of your own sweet will? You had to do it under the pressure that was building up because of the movement.

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Later on notifications in regard to the bye-elections to fill vacancies were announced. But you had to withdraw the notifications. You did not have the courage to face those bye-elections. And yet you are sitting here and speaking in these terms. These are the people who are going to kill this Government, the sycophantic and flattering type. Mrs. Gandhi must realise that it is frauds, flatters and sycophants like this who are going to undo them.

Therefore. I would say that if they had really any love for freedom of the press, they would have pulled up Mr. Ghafoor for what he has done.

Even my hon. friend, the Railway Minister, has publicly condemned the delisting of The Searchlight and the Pradeep. He is a member of the Council of Ministers here. The President of the State Unit of their party, Shri Sitaram Kesri, who happens to be a member of the other House, has also condemned the delisting of these two papers. And yet Shri Gujral would not open his mouth. They would not do anything about it. The entire world has risen against this kind of treatment meted out to these two papers. Their own men are rising against it. They are important persons. And yet they would not do any thing about it.

You know to what kind of arson and vandalism these two papers were subjected to. And yet why did this Government not institute a judicial inquirv because freedom of the press should be the contern and responsibility of the Centre. They should have

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[Shri Shyam Nandan Mishra]

instituted a judicial inquiry, let alone what is being done by the Press Council. I have no doubt the Press Council would be giving its most impartial and judicial verdict in this matter, but this Government has failed to do anything in that respect to mollify public opinion.

Similarly, as has been very rightly pointed out by my hon. friend, Shri Madhu Limaye, there is another subedar in Punjab, Mr. Zail Singh who has cut off the electricity connection to Hind Samachar and Punjab Kesari. This is what is happening.

Then you also must have read in the newspapers—I am concluding; I am almost speaking at supersonic speed what is happening in the city of Jamshedpur. The journalists are living in a kind of terroristic atmosphere. One was killed earlier. The Government would not do anything about it.

My submission is that if you really mean sincerely by the freedom of the press, then, you must take one or two steps. One is, whatever subsidies given by this Government to the agencies or to any newspaper in any form should not be their sole responsibility and even if it is their responsibility as Government, then, the Press Council must give its report on the manner in which the subsidy is being dispensed with by this Government every year. They must give not only the report. These are the main key elements which would determine the real content of the freedom of the Press. Similarly, with regard to the paper, the newsprint that is given to the press, in that matter also, there should be a report from the Press Council and so also in the matter of advertisements. If it is only to the extent of Rs. 5 crores that the Government has dispensed with in the matter of advertisements that should be subject to some kind of control, at least normative and regulative control, of the Press Council. They will lay

down norms and they will also give their opinions how advertisements have been given to the various newspapers and so on. Finally, that should be supported by some body at the Parliamentary level. If Parliament of India is really the guardian of the freedom of the people and of the Press then, there must be a supporting body here, which would look into the reports of the Press Council closely and which would also bring to the notice of Parliament, whether the reports of the Press Council have been seriously attended to or not. Then. it should be the first concern of the Minister of Information and Broadcasting to see that the reports submitted by the Press Council are annually discussed by Parliament separately; not only as a part of the functioning of this Ministry. In fact, it sounds rather strange that the Press Council's reports should be considered to be part of the normal functioning of this Ministry They must receive a separate and exclusive consideration by Parliament annually on a particular date. These are my few submissions

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA); Mr. Chairman, Sir, this has been a very wide ranging debate. Problems relating to interference in the running of newspapers, attack on individual journalists, monopoly nature of the Press, state of journalism. wrong doing by journalists, ethical behaviour, yellow journalism, diffusion and de-linking etc, have all been touched in this debate. As I said in the beginning, this debate had a very limited objective of extending the life of the Press Council. But. I welcome this opportunity to clarify certain points. To begin with, I would like to refer to the point mentioned by Mr. Joshi and Mr Mavalankar about the need to bring forward this Ordinance. and whether we could have possibly avoided the extension of the life of the Press Council through an Ordinance. I would say, in mitigation-of course, it would have been better if it had been possible for us to avoid extending the life of the Press Council through an Ordinance—that we had expected that the Committee of Members of Parliament would be able to complete its work in time and we would be able to come before Parliament with a Bill on the recommendations of the Committee.

SHRI JAGANNATHRAO JOSHI: It is a reflection on the working of the Committee.

SHRI DHARAM BIR SINHA: No. Sir. Not a reflection I said in mitigation. We would have wanted to come with the Bill itself, but it has taken us more time than we had anticipated. Another point which I would, in the very beginning, like to reter is the point made by Mr. Madhu Limaye. This is about censorship. We are against either overt or covert censorship, not only in relation to the Press, against direct or indirect censorship not only in relation to the Press, but a'so-as mentioned by Mr. Madhu Limaye-in relation to theatre or any other media. I would like to say this that anyone who is aware of Indian history would at all times stand against any sort of censorship in relation of thoughts. We have had a very sad experience in Indian history, when knowledge itself had been denied to many It is not only a commitment of my party as such, but it is a national commitment, in relation to both our present need, and the Indian history itself that no censorship, direct or indirect, covert or overt, is introduced in any medium of expression to throttle ideas I hope the voice of sanity raised by Shri Madhu Limaye in relation to theatre, will be attendel to by the Delhi Administration It was the Jan Sanch who introduced this procedure of demanding submission of the script for drama and theatre to the administration for clearance

श्री सम्म लिमये गत् ग्रच्छी खवर मिली है कि जन संध के कदमों पर ही ये लोग चलते हैं। फिर जन सक्ष को गोली क्यों देते हैं।

भी क्याम नन्दन सिम्धः कभी चौ० चरण सिंह के चरणों पर ग्रोर कभी जन सम्र के चरणो पर ।

सूचना झौर प्रसारण मंत्री (बी झाई ० के० गुजराल) . ग्रसल में बात यह है कि श्रो जाशी फीडम झाफ एक्म बेशन के लिए बड़े बराड थे ...

श्वी मधुलिमयेः जन सघ प्रसानन ने ऐसाकियानाकोई ग्रच्छानानहीकिया।

श्री झाइ० के०गुजारल. ग्रनफारजुंनेटली जन सध के प्रनासन न भारत के इतिहास में पहली दफा थेटर पर प्रतिवन्ध लगाना शुरू किया । पहले कभी नही होता था ऐसा ।हमारी एटेशन इस तरफ दिलाई है झब झार हम पूरा स्पोर्ट करते है उन थाट्स को जो लिमये जी ने जाहिर किए है थेटर के मुताल्लिक झौर खाम कर स्टेज के मुताल्लिक । हम भी यही चाहते है कि उनको पूरी ग्राजादी होनी चाहिये झार मै ४ हना चाहता हू कि जो एमेच्योर यंटर पर एटरटेनमेट टैक्स लगाता है बहु नही लगना चाहिये ।

SHRI DHARAM BIR SINHA: We want not only a free press but a lively, prosperous and diversified press to inform the public on current affairs and express opinion which would stimulate and strengthen democracy in this country. Freedom and independence of press should also include the variety of newspapers available to readers. Freedom should not only mean that the press should not he beholden to the Government and I must repudiate any suggestion that Government has brought at any time any pressure on any newspaper. Press freedom should be the freedom not only of those who own and produce papers but of the reading public as well. We consider that an important component of the freedom of the press is the freedom of choice of the readers to select their newspapers. Dependence on industrial

[Shri Dharam Bir Sinha]

interests which to a very large extent is relevant the situation in India, has limited variety amongst newspapers. Unfortunately the trend in concentration of ownership has strengthened during the last 20 years since the Press Commission submitted its report in 1954. In 1954, 15 newspaper concerns controlled 51.1 per cent of the total circulation of newspapers. Today, 20 years later, only 7 papers control 51.1 per cent of the total circulation. Among English newspapers, it is only 7 owners who control 82.2 per cent of the entire English newspaper circulation in the country. In the various other languages, the situation is as bad. The problem of concentration of ownership and monopoly which has been raised in this debate is very valid. I can assure the House that whatever delay has been there in bringing a measure about delinking of newspapers has arisen from the Supreme Court judgment. There is a Committee which is examthe various aspects of it, the ining examination of the judgment of the Supreme Court, which is very voluminous which gives so many pronouncements, will be completed soon and I hope we will be able to finalise the measure before long.

Shri Shyamnandan Mishra referred to the need for a second Press Commission. We do not think we need a second Press Commission now. The first Press Commission's report is very much valid even today. So, instead of going through the broad canvas of the press again, our strategy is to have expert groups to deal with specific areas.

At one level we are considering the delinking of the press from big monopoly houses. Then, we have a comittee which is going into the economics of newspapers. We are also thinking of another group to go into the question of machinery and other plant weeded in the printing trade and in newspaper production. When these reports come in, when their recom-

mendations are available, along with the Press Council, we hope that we would be able to get a fair idea of what needs to be done, in the background of the canvas of the recommendations already made by the Press Commission.

I would like the House to acknowledge that the press today is also a power. Because, in a democratic structure it is not only the various organs of the State which constitute power but the press itself also, constitutes power. When we discuss power relationship in any democratic society. we have to consider power in terms of responsibility and accountability. Parliament is generally accountable to the Indian masses, to the electorate. As Baldwin said, in another context in England, real power is available for the responsibility owned. In this context we have to accept the fact that the press is accountable to the general good of the country and the general good of the Indian masses.

Shri Maran raised the problem of free flow of information standard of newspapers, and sensationalism and blackmailing which is growing in the Indian press. I accept that this is happening. That is endemic sin is developing in Indian journalism today. It hints more than it says. There is more of innuendoes and smear than direct accusation. I would not say that most of the Indian press is involved in it but, as Shri Maran said, a certain percentage to the Indian press does things like this.

I would like only to refer to the very disgraceful way in which one Karnataka Minister was hounded out from his office. It was more by a smear; it was more by an innuendo: it was more by a campaign of vilification, without making a direct charge. I think, here again, the role of the Press Council becomes more valid...(Interruptions) Whatever be the political conflict within a political party, we are discussing here the role of the press in a particular situation.

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As I said, in a democracy like ours, we cannot adopt a value free method of judging the press of press reporting or other aspects of journalism, because value free method, I consider is a myth and is a very damgerous myth. In reality it does not fit with any theory or the needs of a changing soclety.

Another point that I would like to refer to is the one raised by Mr. Jagannathrao Joshi and some other Members about Haryana, Bihar and Punjab incidents. These are within the jurisduction of the State Governments. I would not like to comment on them in this House, in this forum, on subject in which the State legislature by itself is sovereign. The Press Council has been formed and it is there. They have given their judgment in cases referred to them. То that extent, the purpose of bringing the Press Council Act and creating the Press Council has been fulfilled. I am sure, whatever the complaint against the Bihar Government is, which is pending before the Press Council, the Press Council will go into it as it went into Haryana complaint.

SHRI SOMNATH CHATTERJEE: The question is, if the Press Council does find a State Government responsible for anti-press activities, will there be a censuring power on the part of the Press Council or the Central Government which is in overall control of press matters? This is a more fundamental point. I would request the hon. Minister to deal with it.

SHRI I. K. GUJRAL: It is a fundamental point. It is for this House also to address itself to. Do we or do we not wish to give to the Press Council the authority? Do we wish that the Press Council should funcion only as an opinion-making, opinion-forming, body? Do we want the Press Council to enforce a decision by an authority? It is not a question of the Government or this she of the House to de-

cide. It is an issue on which the nation must make up its mind....

SHRI SHYAMNANDAN MISHRA: Can't you place the reports of the Press Council with a moral authority? Don't you have any moral authority?

SHRI L.K. GUJRAL: But the basic issue is, whether to provide teeth to the Press Council. By and large, both in the press and outside, a general opinion has been that it is not good for us to give teeth to the Press Council.

It is also a fact, whereas I agree that the Press Council should look into wherever the freedom of the press is compromised, that this House and the other House have set up a Press Council. This is something on which the nation as a whole has to make up its mind. Basically, the State Government is responsible to its own legislature. I think, these things do matter.

My general opinion, as a citizen of Indis, is that whenever the Press Council has made observations either about a paper or about a State Government or about a State authority or about any form of authority, I think. It has had its effect and every effect is not just legally enforceable. In a democratic society, opinion-making is a very strong thing I think, my hon. friend, Shri Shyamnandan Mishra should be satisfied with that. It is a very good thing that is happening.

SHRI SHYAMNANDAN MISHRA: How do you act in order to create that public opinion? The Press Council must be supported by the Government of India. Otherwise, it has no sanction behind it.

SHRI I. K GUJRAL: It is an unusual thing in India that we have set up the Press Council by an Act of Parliament. Normally Press Councils are set up... SHRI SHYAMNANDAN MISHRA: We know that.

SHRI I. K. GUJRAL: All right, That is number one.

Secondly, please do not forget the basic philosophy of the Press Council. The basic philosophy is that there is the judgment by the fellow peers. Therefore, when they sit in judgment of an act of Government which is not represented on that, the limitations are bound to be there. It is not that I want the Government to be represented. But some limitations will have to be reckoned with and also, I think, whatever the Press Council might say about an act of Government

SHRI SHYAMNANDAN MISHRA: Only one word The journalists have to submit to the censure of the Press Council but the Government cannot be subjected to the censure of the Press Council Is there not gross inequality in this? How are courts putting up with such a situation?

SHRI I. K GUJRAL This is a wrong impression He was saying, 'Journalists have to submit'. There is no such thing as 'have to'. I am aware of a newspaper in this country which was censured six or seven times and he did not care at all. (Interruptions)

MR CHAIRMAN: No dialogue please. Mr. Dharam Bir Sinha, please try to conclude.

SHRI DHARAM BIR SINHA: At this stage I would not go into the Constitutional problem of the sovereignty of the State Legislature as far as the functions of the State Governments are concerned. As the Parliament is sovereign in its own area and powers given by the Constitution, the State Legislatures are sovereign in their own areas. I would not like to go into the detains of the Constitutional position. This is not the occasion o go into the various divisions of power which the Indian Constitution has provided.

But I would like to refer to the speech made by Shri Vayalar Ravi about the growing monopoly in the Indian press. While I completely endorse his sentiments about the danger to freedom of opinion and danger to the variety of opinion from the growth of concentration in press, I would like to point out that the biggest danger to the freedom of press in this country is not from Government but from the market economy under which the newspapers are at the moment working. This operation, of market economy itself is leading towards concentration, and I hope that this House, this Parliament, would give due consideration to this problem An hon member referred to about Rs 60 crores of advertisement budget of the private sector as compared to Rs 5 crores of the pubhe sector advertisement budget which include the advertisement budgets of the State Governments, and the Central Government and of the entire public sector undertakings. The difference between the budgets of Rs 60 crores and Rs 5 crores can be easily understood. I need not dwell on that very long The only point that I would like to make is that these Rs 60 crores of advertisement budget go to certain papers because of the market economy in this country, because the advertisers happen to aim at certain target areas and only certain papers are serving those target areas

I am sorry, I have taken so much of time I would like to dwell more on other aspects, but I can see that I have taken more time I do not want to hold up the other business of the House and I hope that the House will approve and pass this Bill.

SHRI JAGANNATH BAO (Chatrepur): May I know the policy of the Government with regard to giving advertisements especially to newspapers which are published from more than

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one place? For example, the Indian Express is published from six places, The Statesman from three places and the Times of India from two places. Is it the policy of the Government to give six advertisemments if a newspaper is published from six places?

SHRI I K GUJRAL The policy regarding this is very simple. With regard to advertisements we have got differential rates system so far as the papers which are published from more than one place We have got a rate for one place as well as rates for 2 places and 3 places et. Whatever advertisements are given, it may be according to the number of places

SHRI VASANT SATHE (Akola) In the light of our policy for economy in the country, are you thinking in terms of reducing the advertisements given to the Press? You yourself said that out of Rs 60 crores advertisement revenue Rs 5 crores are spent by the Government. If the size of the advertisement is a full-page or half a page, can you think of that the matter may be the same but the size is reduced so that you save some money for the country?

ShRI I K GUJRAL. I think one thing I might clarify My hon colleague has rightly said that the public sector budget is Rs 5 crores It does not mean that the Government of India spends Rs 5 crores on advertisements The DAVP hudget is approximately Rs 17 or 18 crores

So far as the utilisation of the space is concerned and the material published, depending upon the subject and the area to be covered, we may select the size. I might clarify that advertisements is neither an instrument of policy nor an instrument of subsidy

धी मधु लिमवे सभापति महोदय. यह सनकर मुझे खुझी हुई कि दिल्मी के वियेटर के मंबंध मे जो सदस्यायें हैं उन के बारे मे मत्री महोदय कोई ठोस कार्यवाही करने जा रहे हैं। इन्होंने जनसंच के प्रशासन को तो दोध दिया, लेकिन मागे राम का प्रशासन क्या करना है—-इस का उन्होने कोई जवाब नही दिया है। लेकिन मैं इन के झाधवासन को मान कर चलता हू और झाणा करता ह कि इस नरह की शिकायते करने का फिर हमको ये लोग प्रवसर नहीं देगे।

मभाषति महोदय, समाचार भारती का मामला एक ग्रमें में चल रहा है----मैं यह १व नया विषय उठा रहा ह आप इस का उन्नेख यहं रीहिंग में कीजिये- यह मामला खतरे से खाली नहीं है --- क्योकि इम का पवध इन्दर गुजराल में है। समा-चार भारती का जो इन्तजाम है, बह बहुत ही खराब है। उनके चेयरमेन श्री जय प्रकाण जी ने बहत पहले ही इस्तीफा दे दिया था, क्योंकि उन को समय नहीं जिलता था अगर वे इस पर न्यान नहीं दे सकने थे। यह भी हर लगता है - यदि मैं इन को लिखनो फिर ये इस तहर से हस्ताक्षंप करेगे कि मण्जिल होगा, उस को परी ग्रपनी ही अजेन्मी बनायेंगे। लेकिन इसमे मदेह नही कि यह मामला खतरे से खाली नहीं है। जहां मैं चाहता ह कि उम की इन्तजामी का नाई उपाय किया जाय, माथ साथ में यह भी चाहना ह कि समाचार भारती का इस तरह में उनगठन किया जाय कि मरकारी नियन्त्रण उस में न घाय । में इस बात पर बहत जोर देना चाहता ह। जहा मैं बदइन्तजामी का विरोध करता ह. वहां इम का फायदा उठावर. झाप उस पर हाबी हैं यह मै नही बाहता । झापसे ৰযা सावधान रहना पडता है, खग्स कर इन्दर गुजराल जी से । जैसे----

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चब प्ररोग मुसल प्रवेग

इस का मुंसल भ्रान्दर मुव आयगा। यह मैं बिन्कन नही चाहता हु। इसके बारे मे समय हो तो यह जयप्रकाश जी से बात करे।

भी भाई • के • गुजारल : आप बात नरे ।

श्री मधु लिमये ग्रारको तान करने मे क्या र्टबकत है ? क्या ग्रापको इन्दिरा जी डाट <गी ? समाचार भारनी के आरे मे प्रेम स्वतन्त्रता के लिये ग्रीर पत्रकारो के वुनियादी हिनो की रक्षा के लिये यदि ग्राप उनमे बात करेगे तो प्रधान मत्री शायद नाराज नहीं होगी। ग्राप डरते क्यो है। ग्रगर शुक्ते मौका मिला तो मैं भी बात करूंगा।

सभापति महोबच मधुलियये जी ने जो रेजुन्यूजन पेज किया है पहने मैं उसको मजुरी के लिये हाउस के सामने पेज करूगा।

सवाल यह है

This House disapproves of the Press Council (Amendment) Ordinance, 1974 (Ordinance No 3 1974) "romulgated by the President on the 28th June 1974"

The motion was negatived

समापति महोषय भव मै प्रेम कीमिल (मर्मेडमेन्ट) विल, 1974 प्रज्गीर करने के निये जो प्रस्ताव हैं उसको पेश कम्पा।

सवाल यह है

That the Bill further to amend the Press Council Act 1965 as passed by Rajya Sabha, be taken into consuderation "

The motion was adopted

सभाषति, महोबय इस बिल मे कोई शमूड-मेंटल प्रेज नही किये गवे हैं इसलिये मैं क्लाजीजें की मज्री के लिये पेण कम्पा ।

सहाल यह है

"That Clauses 2 to 4 Clause 1 the Enacting Formula and the Title stand part of the Bill"

The motion was adopted

Clause 2 to 4 , Clause 1, Enacting Formula and the Title were added to the Bill

SHRI DHARAM BIR SINHA I beg to move

'That the Bill be passed

MR. CHAIRMAN Motion moved

"That the Bill be passed "

Shri Sarjoo Pandey

भी सरब पांडे (माथतेपुर) : मभापति महोदय में समझता ह वर्गीय समाज मे जहा प्रजीपनि हैं ग्रीर मजदर है वहा ग्रेम की स्वत-त्वता नाम की कोई चीज नही है। मरे खयाल में हमारे देश में उन्हीं पेपर्स को निकनन का माजादी होनी चाहिए जो देश के मजदर वर्ग वे उम्पीडन झोखण ग्रन्याचार का वर्णन करते हो । हम इसी तरह की प्रैम कौमिल का भी गठन करना चाहिए जोकि इस उद्देग्य की पुनि कर सके । प्रेम म्बतन्त्रता के नाम पर तमाम तरह के रही झौर खराब लोगो को इस बान का सधिकार देना कि वे मजदूरों के हितो का विरोध कर समाजवाद की अनियादी नीनियो का विराध करें और देश में प्रजीवादी म्रणं-व्यवस्था का प्रचार करें----इम तरह को भाजाची का कोई अर्थ कम सं कम मैं गुनामिव

नही समझता हू । यह बात में इसलिए कहना हू कि जो भी सुखबाद हैं उनको आप देखें कि वह कितना गन्दा, झूठा भीर वाहियात प्रचार करने हैं लेकिन जो सही बाते हैं जैसे म्बद्रो के उत्पीडन, प्रक्षाचार भौर गोपण की बातें है या देश के लिए जी कास्ट्रॉक्टव कॉम हैं उनके लिए प्रखबारी में कोई म्यान नहीं रहता। नामै कहना चाहता हकि इस बिल में ता सिर्फ कौंसिल के टाइम एक्सटेशन का सवाल है लेकिन भगर इस देश में सही माने में समाजवाद लाना है तो उन तरह का बाता-धण्ण तयार वरना होगा। हम देखते है कि जनना वराई जन्दी सीखनी है अगर बुरा बातो ना प्रचार किया जाये तो घटो मे हैं। बह सारे देश में फैल जाती हैं लेकिन ग्रावठे। बाता का प्रचार करना सम्भव नहीं हो पाता हैं। इसलिए स्वतन्त्रता के नाम पर, विचार स्वतन्वता प्रेम स्वतन्त्रता ग्रोर दूमरी तमाम वहाल जायेगी--- यह मेरी समझ मे नही आता। स्वतन्त्रता का भी कोई मर्थ होना चाहिए । माप विचार स्वतन्त्रता देने के लिए तैयार टँदलिया का कोई पूजीवादी वर्ग इसको देने के लिए तैयार नही है । यह विचार स्वतन्त्रता और दुनिया भर की स्वतन्वता का मुठा नारा दिया गया है। इसलिए में चाह्रया कि आप कोई ऐसा काम्ट्र बिटव बिल लग्वें जिसमे देश में मही माने में मजदूर वर्ग के हिन में बात करने वाले झखबार छः सके। आज के प्रखबार प्राजादा के नाम पर दूनिया भर की फिबूल बवाल की बाते छापते हैं पैसा लेकर लोगो की बाते छा ते हें विमा का गाली दिलाना हो तो पैमा दे दो

वह छाप दिया जायेगा, किसी की बुराई करानी हो तो पैसा दे दो वह छान दिया जायगा इमी तरह से मुझे मालुम है काग्नेस में एक गुट ट्रसरे गट को गाली देने के लिए ग्रखबार के लोगों को घर पर बुलाकर खाना खिलाता है, वाय पिलाता हे । (व्यवधान) ग्राप लोग क्यो तल्ला कर रहे हैं? मैं वह कह रहा ह ति स्वतन्त्रता के नाम पर अखबारों में इस तरह की बाने छापी जाती है इसलिए ग्रखबार वही रहने चाहिए जो कि देण की बुनियादी नीतियो का प्रचार करे प्रौर उन तमाम अखबारा पर पावनी लगानी चाहिरे जो प्रजातन्त्र का विरोध करने है मेक्य्नेरिज्म का विरोध करते है और जा देश में पूजीवाद का प्रचार कग्ते है। गेसे झखबारा को इस देश मे बन्द कर देना चाहिए ।

भी मूलधन्व डागा (पात^{*}) : सभा-पति जी मैं केवल यह सभाव टेना पाहता ह कि इस प्रैस कौसिल को इम्हेक्टिव ग्रीर फोर्मफल वनाया जारे। ग्रगर यह प्रेस कौंसिल इफेक्टिव नही है

[श्री मूल बन्द डागा]

फोर्सफुल नही है तो इसकी स्टैट्यूटरी बैकिंग क्या है । मैं जानना बाहता ह ग्रापका इस तरह की इस्टीटयभन जो काम करती हैं उनके पास पनिश्रमेट की क्या पार्वस होती हैं ? उनके पास यह पावर रहना बहत जरूरी होता है । ग्रापने जो प्रेस कौसिल के लिए एथिक्स स्रोर मारल्स रखे हैं उनको कैमे मेनटेन किया जायेगा ? दूसरी बात मै यह जानना चाहना ह कि इसमें जो जनलिम्ट्स होते हैं, एडीटसं होते है उनमे बहमन किसका होना चाहिए ? मै समझता ह बहमत जर्नलिम्ट्स का होना चाहिए । मै पूछना हू भगर ब्राजादी नही रही तो फिर जिल्दगों का मजा हो क्या है। में पुछना ह यह लोग क्या करते हैं ? यह कुछ लोनो की ही खबरे छापते है. उन्ही को बाता को सुनत है लेकिन इस देश के करोडो लोगों की बात कौन मुनेगा ? इमलिए मैं चाहता ह कि इस प्रेस कौंसिल का ग्राप इफेक्टिव ग्रीर फोर्मफल बनाये नाकि स्वतन्त्र रूप से जनना के जो विचार है उनको प्रकट किया जा सके ।

SHRI DHARAM BIR SINHA Mr. Chairman, Sir, about Samachar Bharti Shri Limaye has raised certain points I can only say this that he himself is aware that various State Government hold 75 per cent of shares in Samachar Bharts. Although we know that there have been complaints of serious lapses about Samachar Bharts, to which Shri Limaye has made a reference, we could not interfere into the working of it because of the fear of being charged with interfering with it. That is why we have withheld the temptation of action in this regard.

I would definitely seek his cooperation and help, indeed if he also would be able to persuade Shri Jayaprakash. Narain in this connection. We would, also try our best to put Samachar Bharti on healthy lines.

I would like to say one more thing. I refer to what my friend, Shri Pandey said in regard to the newspapers and bias in political reporting. All I can say is that my party the Congresss Party or for that matter, this Government has had no mercy. We ourselves have suffered more from political bias against us from the newspapers. Not only to-day but even during the last three to four years. The problems within my party and the Government are magnified hundred times even thousand times in the newspapers That is all what I haveto say.

MR CHAIRMAN ग्रब मै इस बिला

का मजरी के लिए पेश करूगा !

मवाल यह है.

'That the Bill be passed"

The motion uas adopted.

16 49 hrs

STATUTORY RESOLUTION RE DIS-APPROVAL OF INDIAN IRON AND STEEL COMPANY (TAK-ING OVER OF MANAGEMENT) AMENDMENT ORDINANCE.

AND

INDIAN IRON AND STEEL COM-PANY (TAKING OVER OF MA-NAGEMENT) AMENDMENT BILL

MR. CHAIRMAN.

मब ग्रायरन ऐंड स्टील कम्पनी में सम्बन्धित ग्राडिनेंन्स जिम पर श्री मधु लिमये का स्टैट्यूटरी रेजोल्यूणन है, गौर किया आयेगा।